FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **SPG Facility Management Private Limited** RELEVANT PARTICULARS		
1.	Name of corporate debtor	**SPG Facility Management Private Limited**
2.	Date of incorporation of corporate debtor	25th March 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No of corporate debtor	U70100KA2008PTC045737
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 38, Ulsoor Road, Sivan Chetty Gardens, Bangalore, Bangalore North, Karnataka, India, 560042
6.	Insolvency commencement date in respect of corporate debtor	30th September 2026 (Order received on 6th November 2026)
7.	Estimated date of closure of insolvency resolution process	29th March 2027 (180th day from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Manoj Kumar Anand** (Registration No IBBI/IPA-001/IP-P00084/2017-2018/10180)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address; 2, Community Centre, 3rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email Address –anandmanoja@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2, Community Centre, 3rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email: - **spgfacilitycirp@gmail.com**
11.	Last date for submission of claims	**23rd November 2026**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	**Allottees under all Real Estate Projects of SPG Facility Management Private Limited can file their claims through the following link:** https://forms.gle/emiFw7vWeKR1ubG66
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. **IP Vishwanath K. S.** (IBBI/IPA-001/IP-P-02861/2023-2024/14388) 2. **IP T V S Siva Prasad** (IBBI/IPA-003/ICAIN00406/2021-2022/14051) **3. IP Ravi Sankar Devarakonda** (IBBI/IPA-001/IP-P00095/2017-2018/10195)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	**1.** Web link: **https://ibbi.gov.in/downloadform.html** **2.** Web link: **https://ibbi.gov.in/insolvency-professional**

Notice is hereby given that the **National Company Law Tribunal, Bengaluru Bench** has ordered the commencement of a corporate insolvency resolution process of **SPG FACILITY MANAGEMENT PRIVATE LIMITED** as per order against Company Petition No. **CP(IB) No. 177/BB/2024** as on Wednesday, 30th September 2026**.**

1. The creditors of SPG FACILITY MANAGEMENT PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before **23rd November 2026** to the interim resolution professional at the address mentioned against entry No. 10.
2. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in col 14.
3. **Submission of false or misleading proofs of claim shall attract penalties**.



Manoj Kumar Anand
Name and Signature of Interim Resolution Professional
Registration No.; IBBI/IPA-001/IP- P00084/2017-2018/10180

Date: 09.11.2026
Place: New Delhi

ಅಪಘಾತ: ದಂಪತಿ ದುರ್ಮರಣ

ಉದಯಕಾಲ ನ್ಯೂಸ್, ರಾಯಚೂರು: ಕಾರು ಪಲ್ಟಿಯಾಗಿ ದಂಪತಿ ಮೃತಪಟ್ಟು, ಮತ್ತೋರ್ವ ಗಾಯಗೊಂಡ ಘಟನೆ ಜಿಲ್ಲೆಯ ಸಿಂಧನೂರು ತಾಲೂಕಿನ ಸಿಂಧನೂರು-ಬಳ್ಳಾರಿ ಮುಖ್ಯ ರಸ್ತೆಯಲ್ಲಿನ ಹೊಸಳ್ಳಿ ಕ್ಯಾಂಪ್ ಬಳಿ ಭಾನುವಾರ ಬೆಳಗ್ಗೆ ಸಂಭವಿಸಿದೆ.

ಬಳ್ಳಾರಿ ಮೂಲದ ಸಿಂಧನೂರಿನ ಇಂದಿರಾನಗರದ ನಿವಾಸಿ ರಾಘವೇಂದ್ರ (30) ಹಾಗೂ ಹೇಮಲತಾ (27) ಮೃತ ದಂಪತಿ. ಕಾರಿನ ಹಿಂಬದಿಯಲ್ಲಿ ಕುಳಿತಿದ್ದ ರಾಘವೇಂದ್ರ ಅವರ ಸ್ನೇಹಿತ ರವಿಕುಮಾರ್ ಗಾಯಗೊಂಡಿದ್ದು, ಸಿಂಧನೂರಿನ ಖಾಸಗಿ ಆಸ್ಪತ್ರೆಗೆ ದಾಖಲಿಸಲಾಗಿದೆ. ಮೃತ ದಂಪತಿ ಪರಸ್ಪರ ಪ್ರೀತಿಸಿ ಕೆಲ ಸಮಯದ ಹಿಂದೆ ವಿವಾಹವಾಗಿದ್ದರು. ಹೇಮಲತಾ ಸಿಂಧನೂರು ತಾಲೂಕಿನ ಪೋತ್ನಾಳದಲ್ಲಿ ಕೆಲಸ ಮಾಡುತ್ತಿದ್ದರು.

ಪ್ರದರ್ಶನವಾಗದ ರಾಮಾಯಣ ಚಿತ್ರ ಟಾಕೀಸ್ ವಿರುದ್ಧ ಜನರ ಅಸಮಾಧಾನ

ಉದಯಕಾಲ ನ್ಯೂಸ್, ಬೆಂಗಳೂರು: ವೈಟ್‌ಫೀಲ್‌ನ ಶಾಂತಿನಿಕೇತನದ ನೆಕ್ಸಸ್ ಮಾಲ್‌ನಲ್ಲಿ ತೆರೆಕಂಡಿದ್ದ ರಾಮಾಯಣ ಚಿತ್ರ ಎಂದಿನಂತೆ ಭಾನುವಾರ ಬೆಳಗ್ಗೆ 6.30ಕ್ಕೆ ಚಿತ್ರ ಪ್ರದರ್ಶನವಾಗದ ಪರಿಣಾಮ ಜನತೆ ಆಕ್ರೋಶ ವ್ಯಕ್ತಪಡಿಸಿದ್ದಾರೆ. ನಗರದ ಹಲವು ಚಿತ್ರಮಂದಿರಗಳಲ್ಲಿ ಬಿಡುಗಡೆಯಾ ಗಿರುವ ಈ ಚಿತ್ರವನ್ನು ನೋಡಲು ಭಾನುವಾರದ ಬೆಳಗ್ಗೆ ಪ್ರದರ್ಶನಕ್ಕಾಗಿ ಮುಂಗಡವಾಗಿ 200ಕ್ಕೂ ಹೆಚ್ಚು ಮಂದಿ ಟಿಕೆಟ್ ಖರಿಸಿದ್ದರು. ಟಾಕೀಸ್ ಒಳಗಡೆ ಒಂದೂವರೆ ತಾಸು ಕಳೆದರೂ ಕೆಲ ಕಾರಣಾಂತರಗಳಿಂದಾಗಿ ಸಿನಿಮಾ ಪ್ರಾರಂಭವಾಗಿಲ್ಲ. ಈ ಬಗ್ಗೆ ಟಾಕೀಸ್‌ನ ಸಂಬಂಧಪಟ್ಟವರನ್ನು ವಿಚಾರಿಸಿದಾಗ ಪ್ರೊಜೆಕ್ಟರ್ ಸಮಸ್ಯೆ ಎಂದು ಹೇಳಿ ಇನ್ನೊಂದು ಪ್ರದರ್ಶನದಲ್ಲಿ ಸಿನಿಮಾ ವೀಕ್ಷಿಸಲು ವೋಚರ್ ನೀಡದರು. ಆದರೆ ಈ ವೋಚರ್‌ನಲ್ಲಿ ಸಿನಿಮಾ ಯಾವ ದಿನಾಂಕದಂದು ವೀಕ್ಷಿಸುವ ಕುರಿತಾಗಿ ತಿಳಿಸರಲಿಲ್ಲ ಎಂದು ಪ್ರತ್ಯಕ್ಷದರ್ಶಿ ಸೂರಜ್ ತಿಳಿಸಿದ್ದಾರೆ. ಜೊತೆಗೆ ಈ ವೇಳೆ ಸಾಕಷ್ಟು ಮಂದಿ ಟಾಕೀಸ್ ವೈಖರಿ ವಿರುದ್ಧ ತೀವ್ರ ಅಸಮಾಧಾನ ವ್ಯಕ್ತಪಡಿಸಿದ್ದಾರೆ.

ಪದಾಧಿಕಾರಿಗಳ ಆಯ್ಕೆ

ಉದಯಕಾಲ ನ್ಯೂಸ್, ಬೆಂಗಳೂರು: ರಾಜ್ಯದ ವಿಶ್ರಾಂತ ಕುಲಪತಿಗಳ ವೇದಿಕೆಯ(ಎಫ್‌ವಿಸಿಕೆ) ಹೊಸ ಪದಾಧಿಕಾರಿಗಳನ್ನು ಸರ್ವಾನುಮತದಿಂದ ಆಯ್ಕೆ ಮಾಡಲಾಗಿದೆ. ಎಚ್.ಚಂದ್ರಶೇಖರ ಶೆಟ್ಟಿ(ಅಧ್ಯಕ್ಷ), ಬಿ.ಹನುಮಯ್ಯ ಮತ್ತು ಬಿ.ಜಿ.ಸಂಗಮೇಶ(ಉಪಾಧ್ಯಕ್ಷ), ಟಿ.ಡಿ.ಕೆಂಪರಾಜು(ಜಂಟಿ ಕಾರ್ಯದರ್ಶಿ), ಎಸ್. ಸಚ್ಚಿದಾನಂದ(ಖಜಾಂಚಿ) ಹಾಗೂ ಸದಸ್ಯರನ್ನಾಗಿ ಗೋಮತಿದೇವಿ, ಜಿ.ಹೇಮಂತ್‌ಕುಮಾರ್, ಪದ್ಮಶೇಖರ್, ಡಿ.ಎಲ್.ಮಹೇಶ್ವರ್, ಎಸ್.ಎಸ್.ಮೂರ್ತಿ, ಎಸ್. ರಾಜೇಂದ್ರಪ್ರಸಾದ್, ಎಚ್.ಶಿವಣ್ಣ, ವೈ.ಎಸ್.ಸಿದ್ದೇಗೌಡ, ಎಸ್.ಎನ್.ಶ್ರೀಧರ, ಕೆ.ಎಸ್.ರಂಗಪ್ಪ, ಸುರೇಶ ಎಸ್. ಹೊನ್ನಪ್ಪಗೋಳ ಮತ್ತು ಇ.ಟಿ. ಪುಟ್ಟಯ್ಯ ಅವರುಗಳನ್ನು ನೇಮಕ ಮಾಡಲಾಗಿದೆ ಎಂದು ವೇದಿಕೆ ಕಾರ್ಯದರ್ಶಿ ಡಾ.ಎಚ್.ಮಹೇಶಪ್ಪ ತಿಳಿಸಿದ್ದಾರೆ.

ಬಡ ರೈತ ಮಹಿಳೆಯ ಜಮೀನು ಕಬಳಿಕೆ ಯತ್ನ: ಕ್ರಮಕ್ಕೆ ಆಗ್ರಹ



ಉದಯಕಾಲ ನ್ಯೂಸ್, ಮಹದೇವಪುರ: ಬಡ ರೈತ ಕುಟುಂಬಕ್ಕೆ ಸೇರಿದ ಜಮೀನನ್ನು ಕಬಳಿಸಲು ನಕಲಿ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ವಂಚನೆಗೆ ಮುಂದಾಗಿರುವವರ ವಿರುದ್ಧ ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಯ ಅಧಿಕಾರಿಗಳು ಕೂಡಲೇ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕು ಎಂದು ರೈತ ಮಹಿಳೆ ಪಾರ್ವತಮ್ಮ ಆಗ್ರಹಿಸಿದ್ದಾರೆ.

ಮಹದೇವಪುರ ವ್ಯಾಪ್ತಿಯ ಚಂಬೇನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.44ರಲ್ಲಿ 4 ಎಕರೆ 26 ಗುಂಟೆ ಹಾಗೂ ಸರ್ವೆ ನಂ.45/3ರಲ್ಲಿ 2 ಎಕರೆ 19 ಗುಂಟೆ ಜಮೀನು ಪಾರ್ವತಮ್ಮ ಕೋಂ. ಪಾಂಡಿಯಪ್ಪ ಅವರಿಗೆ ಪಿತ್ರಾರ್ಜಿತವಾಗಿ ಬಂದ ಆಸ್ತಿಯಾಗಿದೆ. ಪ್ರಸ್ತುತ ಈ ಜಮೀನು ಅವರ ಕುಟುಂಬದ ಸ್ವಾಧೀನ ಮತ್ತು ಅನುಭವದಲ್ಲಿದೆ ಎಂದು ತಿಳಿಸಲಾಗಿದೆ.

ಆದರೆ, ಈ ಜಮೀನಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮೂರನೇ ವ್ಯಕ್ತಿಗಳು ನಕಲಿ ಕ್ರಯಪತ್ರಗಳನ್ನು ಸೃಷ್ಟಿಸಿಕೊಂಡು ಆಸ್ತಿ ಕಬಳಿಸಲು ಯತ್ನಿಸುತ್ತಿದ್ದಾರೆ ಎಂದು ಪಾರ್ವತಮ್ಮ ಕುಟುಂಬ ಆರೋಪಿಸಿದೆ. ಈ ಸಂಬಂಧ ಕುಟುಂಬದವರು ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾವೆ ಹೂಡಿದ್ದು, ಪ್ರಕರಣ ಪ್ರಸ್ತುತ ವಿಚಾರಣಾ ಹಂತದಲ್ಲಿದೆ. ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಪ್ರಕರಣ ಇತ್ಯರ್ಥವಾಗುವ ಮುನ್ನವೇ ಕಾಡಗ್ರಹಾರ ಗ್ರಾಮದ ನಿವಾಸಿ ಆನಂದರೆಡ್ಡಿ ಅವರ ಪುತ್ರ ಭರತ್ ಎಂಬುವರು ರಾತ್ರಿ ವೇಳೆ ಸರ್ವೆ ನಂ.44ರ ಹೊಸ ಸರ್ವೆ ನಂ.44/2ರಲ್ಲಿರುವ 1 ಎಕರೆ 6.5 ಗುಂಟೆ ಜಮೀನಿನಲ್ಲಿ ಸುಮಾರು ಮೂರು ಅಡಿ ಆಳದವರೆಗೆ ಮಣ್ಣು ಅಗೆದು ತೆಗೆದಿದ್ದಾರೆ ಎಂದು ಕುಟುಂಬಸ್ಥರು ಆರೋಪಿಸಿದ್ದಾರೆ.

ಜಮೀನಿನ ಮಾಲೀಕತ್ವಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ವಿವಾದ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ವಿಚಾರಣೆಯಲ್ಲಿರುವಾಗಲೇ ಈ ರೀತಿಯ ಚಟುವಟಿಕೆಗಳು ನಡೆಯುತ್ತಿರುವುದು ರೈತ ಕುಟುಂಬದಲ್ಲಿ ಆತಂಕ ಮೂಡಿಸಿದೆ. ಸಂಬಂಧಪಟ್ಟ ಕಂದಾಯ ಹಾಗೂ ಪೊಲೀಸ್ ಇಲಾಖೆಯ ಅಧಿಕಾರಿಗಳು ಕೂಡಲೇ ಸ್ಥಳಕ್ಕೆ ಭೇಟಿ ನೀಡಿ ಪರಿಶೀಲನೆ ನಡೆಸಬೇಕು. ನಕಲಿ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಜಮೀನು ಕಬಳಿಸಲು ಯತ್ನಿಸುತ್ತಿರುವವರ ವಿರುದ್ಧ ಸೂಕ್ತ ತನಿಖೆ ನಡೆಸಿ ಕಠಿಣ ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕು ಎಂದು ಪಾರ್ವತಮ್ಮ ಕುಟುಂಬ ಮನವಿ ಮಾಡಿದೆ. ಬಡ ರೈತ ಕುಟುಂಬಕ್ಕೆ ಸೇರಿದ ಪಿತ್ರಾರ್ಜಿತ ಆಸ್ತಿಯನ್ನು ರಕ್ಷಿಸಿ, ತಮಗೆ ನ್ಯಾಯ ಒದಗಿಸಬೇಕು ಎಂದು ಪಾರ್ವತಮ್ಮ ಅಧಿಕಾರಿಗಳನ್ನು ಒತ್ತಾಯಿಸಿದ್ದಾರೆ.

ಪ್ರಥಮ ಪಿಯುಸಿ ಪರೀಕ್ಷೆಗೆ ರಾಜ್ಯಮಟ್ಟದಲ್ಲೇ ಪ್ರಶ್ನೆಪತ್ರಿಕೆ ಸಿದ್ಧ

ಉದಯಕಾಲ ನ್ಯೂಸ್, ಬೆಂಗಳೂರು: ರಾಜ್ಯದ ಪದವಿ ಪೂರ್ವ ಶಿಕ್ಷಣದ ಗುಣಮಟ್ಟವನ್ನು ಹೆಚ್ಚಿಸಲು ಶಿಕ್ಷಣ ಇಲಾಖೆ ಮಹತ್ವದ ಹೆಜ್ಜೆಯನ್ನಿಟ್ಟಿದ್ದು, 2027ರಿಂದ ನಡೆಯಲಿರುವ ಪ್ರಥಮ ಪಿಯುಸಿ ವಾರ್ಷಿಕ ಪರೀಕ್ಷೆಗೆ ರಾಜ್ಯಮಟ್ಟದಲ್ಲೇ ಪ್ರಶ್ನೆಪತ್ರಿಕೆಗಳನ್ನು ಸಿದ್ಧಪಡಿಸಲು ಸರ್ಕಾರ ನಿರ್ಧರಿಸಿದೆ.

ಈ ಕುರಿತು ಅಧಿಕೃತ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿದ್ದು, ಪ್ರಶ್ನೆಪತ್ರಿಕೆ ತಯಾರಿಕೆಯ ಸಂಪೂರ್ಣ ಜವಾಬ್ದಾರಿಯನ್ನು ಕರ್ನಾಟಕ ಶಾಲಾ ಪರೀಕ್ಷೆ ಮತ್ತು ಮೌಲ್ಯ ನಿರ್ಣಯ ಮಂಡಳಿ(ಕೆಎಸ್‌ಇಎಬಿ)ಗೆ ವಹಿಸಲಾಗಿದೆ.

ರಾಜ್ಯದಾದ್ಯಂತ ಏಕರೂಪದ ಪರೀಕ್ಷಾ ವೇಳಾಪಟ್ಟಿ ಪ್ರಶ್ನೆಪತ್ರಿಕೆಯನ್ನು ಕೆಎಸ್ ಇಎಬಿ ಸಿದ್ಧಪಡಿಸಿದರೂ, ಪರೀಕ್ಷಾ ನಿರ್ವಹಣೆಯನ್ನು ಶಾಲಾ ಶಿಕ್ಷಣ ಇಲಾಖೆಯು(ಪಿಯು) ತನ್ನ ನೇತೃತ್ವದಲ್ಲೇ ನಡೆಸಲಿದೆ. ರಾಜ್ಯದ ಎಲ್ಲಾ ಪದವಿ ಪೂರ್ವ ಕಾಲೇಜುಗಳಿಗೆ ಅನ್ವಯವಾಗುವಂತೆ ಏಕರೂಪದ ಪರೀಕ್ಷಾ ವೇಳಾಪಟ್ಟಿಯನ್ನು ಪ್ರಕಟಿಸಲಾಗುತ್ತದೆ. ಪರೀಕ್ಷೆಯ ದಿನದಂದು ಪ್ರಶ್ನೆಪತ್ರಿಕೆಗಳನ್ನು ಡಿಜಿಟಲ್ ರೂಪದಲ್ಲಿ ನೇರವಾಗಿ ಕಾಲೇಜುಗಳಿಗೆ ಸುರಕ್ಷಿತವಾಗಿ ಕಳುಹಿಸಿಕೊಡಲು ವ್ಯವಸ್ಥೆ ಮಾಡಿಕೊಳ್ಳಲಾಗಿದೆ.

ಪ್ರಥಮ ಪಿಯುಸಿಯ ಪ್ರಾಯೋಗಿಕ ಪರೀಕ್ಷೆಗಳನ್ನು ಮಾತ್ರ ಜಿಲ್ಲಾಮಟ್ಟದಲ್ಲಿ ಸಿದ್ಧಪಡಿಸಿದ ವೇಳಾಪಟ್ಟಿಯ ಪ್ರಕಾರ ನಡೆಸಲಾಗುತ್ತದೆ. ಇದು ರಾಜ್ಯಮಟ್ಟದಲ್ಲೇ ಪ್ರಶ್ನೆಪತ್ರಿಕೆ ಸಿದ್ಧವಾದರೂ, ಉತ್ತರ ಪತ್ರಿಕೆಗಳ ಮೌಲ್ಯಮಾಪನ ಪ್ರಕ್ರಿಯೆಯು ಕಾಲೇಜು ಹಂತದಲ್ಲಿಯೇ ನಡೆಯಲಿದೆ. ಮೌಲ್ಯಮಾಪನ ಪೂರ್ಣಗೊಂಡ ಬಳಿಕ ಫಲಿತಾಂಶವನ್ನು ಸಂಬಂಧಿಸಿದ ಜಿಲ್ಲಾ ಉಪನಿರ್ದೇಶಕರು ಪರಿಶೀಲಿಸಿ ಅನುಮೋದನೆ ನೀಡಿದ ನಂತರವಷ್ಟೇ ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾಗುತ್ತದೆ.

ಎ.ಪಿ. ರಂಗನಾಥ್‌ಗೆ ಸನ್ಮಾನ



ಉದಯಕಾಲ ನ್ಯೂಸ್, ಯಲಹಂಕ: ಬೆಂಗಳೂರು ಶಿಕ್ಷಕರ ಕ್ಷೇತ್ರದಿಂದ ಎನ್‌ಡಿಎ ಅಭ್ಯರ್ಥಿಯಾಗಿ ಸ್ಪರ್ಧಿಸಿ ವಿಧಾನ ಪರಿಷತ್ ಸದಸ್ಯರಾಗಿ ಇತ್ತೀಚೆಗೆ ಆಯ್ಕೆಯಾಗಿರುವ ಎ.ಪಿ.ರಂಗನಾಥ್ ಅವರನ್ನು ಶಾಸಕ ಎಸ್.ಆರ್. ವಿಶ್ವನಾಥ್ ಅವರ ನೇತೃತ್ವದಲ್ಲಿ ಯಲಹಂಕ ಕ್ಷೇತ್ರದ ಬಿಜೆಪಿ ಮುಖಂಡರು ಮತ್ತು ಕಾರ್ಯಕರ್ತರು ಸಿಂಗಾನಾಯಕನಹಳ್ಳಿನ ಶಾಸಕರ ಗೃಹ ಕಚೇರಿಯಲ್ಲಿ ಸನ್ಮಾನಿಸಿ ಗೌರವಿಸಿದರು.

ಶಾಸಕ ಎಸ್.ಆರ್. ವಿಶ್ವನಾಥ್‌ಮಾತನಾಡಿ, ಬೆಂಗಳೂರು ಶಿಕ್ಷಕರ ಕ್ಷೇತ್ರದ ಚುನಾವಣೆಯಲ್ಲಿ ಎ.ಪಿ.ರಂಗನಾಥ್ ಅವರು ಅಭೂತಪೂರ್ವ ಗೆಲುವು ದಾಖಲಿಸಿರುವುದು ಸಂತೋಷದ ಸಂಗತಿ. ಅವರ ಗೆಲುವಿಗಾಗಿ ಬಹುವಾಗಿ ಶ್ರಮಿಸಿರುವ ಬಿಜೆಪಿ ಮತ್ತು ಜೆಡಿಎಸ್ ಮುಖಂಡರ ಪರಿಶ್ರಮ ಸ್ಮರಣೀಯವಾದುದು. ವಿಶೇಷವಾಗಿ ಯಲಹಂಕ ಕ್ಷೇತ್ರದ ಪ್ರಬುದ್ಧ ಮತದಾರರು ಎ.ಪಿ.ರಂಗನಾಥ್ ಅವರಿಗೆ ಅತಿ ಹೆಚ್ಚು ಮತ ನೀಡಿರುವುದು ಅವರ ಗೆಲುವಿಗೆ ಹೆಚ್ಚು ಸಹಕಾರಿಯಾಗಿದೆ. ಐದು ಬಾರಿ ಗೆಲುವು ಸಾಧಿಸಿದ್ದವರ ವಿರುದ್ಧ ಈ ರೀತಿಯ ಅಭೂತಪೂರ್ವ ಗೆಲುವು ಸಾಧಿಸಿರುವುದು ಸಾಮಾನ್ಯ ವಿಷಯವಲ್ಲ. ಈ ಮೂಲಕ ಎನ್‌ಡಿಎ ಒಕ್ಕೂಟ ರಾಜ್ಯದಲ್ಲಿ ತನ್ನ ಶಕ್ತಿಪ್ರದರ್ಶನದಲ್ಲಿ ಮುಂಚೂಣಿಯ ಸ್ಥಾನ ಪಡೆದುಕೊಂಡಿದೆ ಎಂದು ಹೇಳಿದರು. ಮುಂದೆ ಬರಲಿರುವ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಚುನಾವಣೆಯಲ್ಲಿ ಯಲಹಂಕದಲ್ಲಿ ಎನ್‌ಡಿಎ ಒಕ್ಕೂಟ ಒಗ್ಗಟ್ಟಿನೊಂದಿಗೆ ಇನ್ನೂ ಹೆಚ್ಚಿನ ಗೆಲುವು ದಾಖಲಿಸಲಿದೆ ಎಂಬ ವಿಶ್ವಾಸ ವ್ಯಕ್ತಪಡಿಸಿದರು.

ಬಿಜೆಪಿ ಮುಖಂಡರಾದ ಅಲೋಕ್ ವಿಶ್ವನಾಥ್, ಡಾ.ವಾಣಿಶ್ರೀ ವಿಶ್ವನಾಥ್, ಎಸ್.ಎನ್. ರಾಜಣ್ಣ, ದಿಬ್ಬೂರು ಜಯಣ್ಣ, ಎಂ.ಜಿ. ರಾಮಮೂರ್ತಿ, ಡಾ. ಉದ್ದಂಡಯ್ಯ, ವಿಶ್ವನಾಥಪುರ ಮಂಜುನಾಥ್, ಸೋಮಶೇಖರ್, ಚೊಕ್ಕನಹಳ್ಳಿ ವೆಂಕಟೇಶ್, ವಿ. ಪವನ್ ಕುಮಾರ್, ವಿ.ಎಂ. ಈಶ್ವರ್, ವಿ.ಎಂ. ಚಂದ್ರಯ್ಯ, ವಿ.ವಿ. ರಾಮಮೂರ್ತಿ, ಹೆಚ್.ಸಿ. ರಾಜೇಶ್, ಎಸ್.ಜಿ. ನರಸಿಂಹಮೂರ್ತಿ, ಎಸ್.ಜಿ. ಪ್ರಶಾಂತ್ ರೆಡ್ಡಿ, ಅವಲಹಳ್ಳಿ ಕೇಶವಮೂರ್ತಿ, ನಾಗದಾಸನಹಳ್ಳಿ ಮುನೇಗೌಡ, ನಾಗೇನಹಳ್ಳಿ ವಿನೋದ್ ಎಸ್., ಶಿವಕುಮಾರ್, ಶ್ರೀರಾಮನಹಳ್ಳಿ ಜಗದೀಶ್, ಲಿಂಗನಹಳ್ಳಿ ವೆಂಕಟೇಶ್, ಯಲಹಂಕ ಜಯಣ್ಣ, ಅಶೋಕ್, ಮುನಿರಾಜು, ಅಟ್ಟೂರು ವಿಶ್ವ, ಜೆಡಿಎಸ್ ಮುಖಂಡರಾದ ಬಸವರಾಜ ಪಾದಯಾತ್ರಿ, ಕೃಷ್ಣಪ್ಪ, ಗಂಗಲಿಂಗಯ್ಯ ಸೇರಿದಂತೆ ಬಿಜೆಪಿ ಮತ್ತು ಜೆಡಿಎಸ್ ಮುಖಂಡರಿದ್ದರು.

CHANGE OF NAME

I, SALVEENA BANO, RESIDING AT 879 A S HOUSE 10TH CROSS 3RD MAIN GOKUL 1ST STAGE 2ND PHASE MATHIKERE BENGALURU - 560054. Have Changed My Name to SALVEENA FAIYAZ BAGASRAWALA. For All Purposes

ಮೂಲಸೌಕರ್ಯ ಸಮಸ್ಯೆಗಳ ಕುರಿತು ಚರ್ಚೆ



ಉದಯಕಾಲ ನ್ಯೂಸ್, ಚನ್ನಪಟ್ಟಣ: ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳ ಪ್ರಗತಿ, ನೆನೆಗುದಿಗೆ ಬಿದ್ದಿರುವ ಯೋಜನೆಗಳ ಅನುಷ್ಠಾನ ಹಾಗೂ ನಗರದ ಮೂಲಸೌಕರ್ಯ ಸಮಸ್ಯೆಗಳ ಕುರಿತು ಚರ್ಚೆ, ವಾಗ್ವಾದ ಮತ್ತು ಹಲವು ಮಹತ್ವದ ಭರವಸೆಗಳಿಗೆ ಸಾಕ್ಷಿಯಾದ ಚನ್ನಪಟ್ಟಣ ನಗರಸಭೆಯ ಈ ಅವಧಿಯ ಕೊನೆಯ ಸಾಮಾನ್ಯ ಸಭೆ ಗಮನ ಸೆಳೆಯಿತು.

ಪಟ್ಟಣದ ನಗರಸಭೆ ಸಭಾಂಗಣದಲ್ಲಿ ಅಧ್ಯಕ್ಷ ನಾಗೇಶ್ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ನಡೆದ ಸಾಮಾನ್ಯ ಸಭೆಯಲ್ಲಿ ಭಾಗವಹಿಸಿ ಮಾತನಾಡಿದ ಶಾಸಕ ಸಿ.ಪಿ.ಯೋಗೇಶ್ವರ್, ಈ ಬಾರಿಯ ನಗರಸಭೆ ಆಡಳಿತಾವಧಿಯಲ್ಲಿ ಸಾಕಷ್ಟು ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಗಳನ್ನು ಕೈಗೊಳ್ಳಲಾಗಿದೆ. ತಾಂತ್ರಿಕ ಕಾರಣಗಳಿಂದ ಕೆಲವು ಯೋಜನೆಗಳು ವಿಳಂಬವಾಗಿರುವುದನ್ನು ಹೊರತುಪಡಿಸಿದರೆ ನಗರಸಭೆ ಆಡಳಿತ ಉತ್ತಮವಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸಿದೆ ಎಂದು ಮೆಚ್ಚುಗೆ ವ್ಯಕ್ತಪಡಿಸಿದರು.

ನಗರದ ಬಹುದಿನಗಳ ಬೇಡಿಕೆಯಾಗಿರುವ ಯುಜಿಡಿ ಕಾಮಗಾರಿ ಶೀಘ್ರದಲ್ಲೇ ಆರಂಭವಾಗಲಿದೆ. ಹಲವು ವರ್ಷಗಳಿಂದ ನೆನೆಗುದಿಗೆ ಬಿದ್ದಿದ್ದ ಖಾಸಗಿ ಬಸ್ ನಿಲ್ದಾಣ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗೂ ಇದ್ದ ಅಡೆತಡೆಗಳು ಬಹುತೇಕ ನಿವಾರಣೆಯಾಗಿವೆ. ಗುತ್ತಿಗೆದಾರರೊಂದಿಗೆ ಮಾತುಕತೆ ನಡೆಸಿ ಅವರಿಗೆ ಸಲ್ಲಬೇಕಾದ ಹಣಕ್ಕೆ ಚೆಕ್ ನೀಡಲಾಗಿದೆ. ಜಾಗದ ವಿಚಾರವಾಗಿ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾಖಲಾಗಿರುವ ವ್ಯಾಜ್ಯದಲ್ಲೂ ಕೆಳಹಂತದ ನ್ಯಾಯಾಲಯಗಳಲ್ಲಿ ನಮ್ಮ ಪರ ತೀರ್ಪು ಬಂದಿದೆ. ಹೈಕೋರ್ಟ್‌ನಲ್ಲಿಯೂ ನಮ್ಮ ಪರ ತೀರ್ಪು ಬರುವ ವಿಶ್ವಾಸವಿದೆ. ಈ ಹಿಂದೆ 1956ರಲ್ಲಿಯೇ ಸಂಬಂಧಪಟ್ಟವರು ಜಾಗಕ್ಕೆ ಪರಿಹಾರ ಹಣ ಪಡೆದುಕೊಂಡಿರುವುದರಿಂದ ಪ್ರಕರಣ ವಜಾಗೊಳ್ಳುವ ನಿರೀಕ್ಷೆಯಿದೆ ಎಂದು ತಿಳಿಸಿದರು.

ಖಾಸಗಿ ಬಸ್ ನಿಲ್ದಾಣದ ಜಾಗದಲ್ಲಿ ಬೆಂಗಳೂರಿನ ಮಾಲ್ ಮಾದರಿಯಲ್ಲಿ ಸುಸಜ್ಜಿತ ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣ ನಿರ್ಮಿಸುವ ಉದ್ದೇಶವಿದೆ. ಸುಮಾರು 130ರಿಂದ 150 ಕೋಟಿ ರೂ. ವೆಚ್ಚದಲ್ಲಿ ಬೃಹತ್ ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣ ನಿರ್ಮಿಸಲು ಯೋಜನೆ ರೂಪಿಸಲಾಗಿದೆ. ಕಾಮಗಾರಿಗೆ 100 ಕೋಟಿ ರೂ. ವಿಶೇಷ ಅನುದಾನ ನೀಡುವಂತೆ ಮುಖ್ಯಮಂತ್ರಿಗಳಿಗೆ ಮನವಿ ಸಲ್ಲಿಸಲಾಗಿದೆ. ಕೇಂದ್ರ ಸರ್ಕಾರದಿಂದಲೂ ಯೋಜನಾ ವೆಚ್ಚದ ಶೇ.25ರಷ್ಟು ಅನುದಾನ ದೊರೆಯುವ ನಿರೀಕ್ಷೆಯಿದ್ದು, ಇನ್ನೆರಡು ತಿಂಗಳಲ್ಲಿ ಯೋಜನೆಗೆ ಚಾಲನೆ ದೊರೆಯುವ ವಿಶ್ವಾಸವಿದೆ ಎಂದರು.

ಖಾಸಗಿ ಬಸ್ ನಿಲ್ದಾಣದ ಜಾಗ ಈ ಹಿಂದೆ ರಾಮನಗರ ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿತ್ತು. ಇದೀಗ ಅದನ್ನು ನಗರಸಭೆಯ ಸುಪರ್ದಿಗೆ ಪಡೆದುಕೊಳ್ಳಲು ಅಗತ್ಯ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುತ್ತಿದೆ. ನಗರಸಭೆಯ ಅಧಿಕಾರಾವಧಿಯಲ್ಲಿ ಕೈಗೊಂಡಿರುವ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳ ವಿವರಗಳನ್ನು ಜನರಿಗೆ ತಿಳಿಸುವಂತೆ ಸದಸ್ಯರಿಗೆ ಸಲಹೆ ನೀಡಿದರು.

ಪೌರಾಯುಕ್ತ ಮಹೇಂದ್ರ, ಸದಸ್ಯರಾದ ರಫೀಕ್, ಮತ್ತೀನ್, ಕೋಟೆ ಚಂದ್ರು, ಸುಮಾ ರವೀಶ್ ಸೇರಿದಂತೆ ನಗರಸಭೆಯ ಸದಸ್ಯರು ಹಾಗೂ ಅಧಿಕಾರಿಗಳು ಉಪಸ್ಥಿತರಿದ್ದರು.

ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

ಈ ಮೂಲಕ ಸಾರ್ವಜನಿಕರಿಗೆ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ಶ್ರೀಮತಿ ಉಮಾ ಪಂಡಿತ್, ಪತಿ ಶ್ರೀ ಎಂ.ಎಂ. ಪಂಡಿತರಾದ್ಯ ಅವರು ಮೆ॥ ಮಾತಾಜಿ ವಿವಿಧೋದ್ದೇಶ ಸೌಹಾರ್ದ ಸಹಕಾರಿ ನಿಯಮಿತ ಇವರ ಪರವಾಗಿ ಕಾರ್ಯಗತಗೊಳಿಸಿರುವ ನೋಂದಾಯಿತ ಮೂಲ ಹಕ್ಕುಪತ್ರಗಳ ಠೇವಣಿ ಕುರಿತ ಜ್ಞಾಪನಾ ಪತ್ರ (MOTD) ದಿನಾಂಕ: 04-07-2013, ದಸ್ತಾವೇಜು ಸಂಖ್ಯೆ: BYP-1-02619-2013-14, ಸಿಡಿ ಸಂಖ್ಯೆ: BYPD179 ಹಾಗೂ ಮೂಲ ಬಿಡುಗಡೆ ಪತ್ರ (Discharge Deed) ದಿನಾಂಕ: 15-02-2014, ದಸ್ತಾವೇಜು ಸಂಖ್ಯೆ: BYP-1-06807-2013-14, ಸಿಡಿ ಸಂಖ್ಯೆ: BYPD204, ಇವೆರಡೂ ಉಪನೋಂದಣಾಧಿಕಾರಿಗಳ ಕಚೇರಿ, ಬ್ಯಾಟರಾಯನಪುರ ಇಲ್ಲಿ ನೋಂದಣಿಯಾಗಿದ್ದು, ಬೆಂಗಳೂರು ಉತ್ತರ ತಾಲ್ಲೂಕು, ಯಲಹಂಕ ಹೋಬಳಿ, ಅಮೃತಹಳ್ಳಿ ಗ್ರಾಮದ ಅಮೃತನಗರದಲ್ಲಿರುವ ಬಿಬಿಎಂಪಿ ಖಾತಾ ಸಂಖ್ಯೆ: 520/100/2/129, ನಿವೇಶನ ಸಂಖ್ಯೆ 129, 60 x 40 ಅಡಿ ಅಳತೆಯುಳ್ಳ, ಒಟ್ಟು 2400 ಚದರ ಅಡಿ ವಿಸ್ತೀರ್ಣದ ಆಸ್ತಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕಳೆದುಹೋಗಿರುತ್ತವೆ. ಈ ಕುರಿತು ದಿನಾಂಕ: 07-11-2026 ರಂದು ಆನ್‌ಲೈನ್ ಇ-ಲಾಸ್ಟ್ ವರದಿ ಮೂಲಕ ಪೊಲೀಸ್ ದೂರು ದಾಖಲಿಸಲಾಗಿದ್ದು, ಲಾಸ್ಟ್ ರಿಪೋರ್ಟ್ ಸಂಖ್ಯೆ: 2524847/2026 ಆಗಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ, ಸಾರ್ವಜನಿಕರು ಸದರಿ ಕಳೆದುಹೋದ ದಾಖಲೆಗಳ ಆಧಾರದ ಮೇಲೆ ಯಾವುದೇ ವ್ಯವಹಾರ ಅಥವಾ ವಹಿವಾಟು ನಡೆಸಬಾರದೆಂದು ತಿಳಿಸಲಾಗಿದೆ. ನನ್ನ ಕಕ್ಷಿದಾರರಾದ ದಿವಂಗತ ಚಲುವ ರಂಗಯ್ಯನವರ ಪುತ್ರ ಶ್ರೀ ನರಸೇಗೌಡ ಎನ್.ಸಿ. ಇವರ ಪರವಾಗಿ, ಸದರಿ ಆಸ್ತಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಯಾರಿಗಾದರೂ ಯಾವುದೇ ಹಕ್ಕು, ಹಿತಾಸಕ್ತಿ ಅಥವಾ ಆಕ್ಷೇಪಣೆಗಳಿದ್ದಲ್ಲಿ, ಈ ಪ್ರಕಟಣೆ ಪ್ರಕಟವಾದ ದಿನಾಂಕದಿಂದ 7 (ಏಳು) ದಿನಗಳೊಳಗಾಗಿ ಕೆಳಕಂಡ ವಿಳಾಸಕ್ಕೆ ಲಿಖಿತ ರೂಪದಲ್ಲಿ ತಿಳಿಸುವಂತೆ ಈ ಮೂಲಕ ಆಹ್ವಾನಿಸಲಾಗಿದೆ. ನಿಗದಿತ ಅವಧಿಯೊಳಗೆ ಯಾವುದೇ ಆಕ್ಷೇಪಣೆಗಳು ಸ್ವೀಕೃತವಾಗದಿದ್ದಲ್ಲಿ, ಮುಂದಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು.

ಸಹಿ/-
ನಳಿನಿ ಡಿ ಮೊಗಲೆ, ವಕೀಲರು
ನಂ.213, ನೆಲ ಮಹಡಿ, ಶಕ್ತಿಗಣಪತಿ ದೇವಸ್ಥಾನದ ಬಳಿ, ಡಿಫೆನ್ಸ್ ಬಡಾವಣೆ, ವಿದ್ಯಾರಣ್ಯಪುರ, ಬೆಂಗಳೂರು - 560 097. ದೂರವಾಣಿ: 7028017165.

ಸ್ಥಳ: ಬೆಂಗಳೂರು
ದಿನಾಂಕ: 09.11.2026

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
RAJANISH JAYSEN	RAJANISH JAYSEN	NSE - AP0291573791 BSE - AP01067301178527	A7 1501 ELITA PROMENADE APTS J P NAGAR 7TH PHASE RBI LAYOUT BANGALORE SOUTH PO JP NAGAR BANGALORE 560078

Please note that above mention Authorised Person (AP) is no longer associated with us. Any person henceforth dealing with above mention AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, Investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.

kotak neo Kotak Securities Limited. Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PLC134051, Telephone No.: +22 43360000, Fax No.: +22 67132430. Website: www.kotakneo.com. Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A K Vaidya Marg, Malad (East), Mumbai 400097. Telephone No: 42856825. SEBI Registration No: INZ000200137 (Member of NSE, BSE, MSE, MCX & NCDEX), AMFI ARN 0164, PMS INP000000258, and Research Analyst INH000000586. NSDL/CDSL: IN-IN-DP-629-2021. Compliance Officer Details: Mr. Hiren Thakkar Call: 022 - 4285 8484, or Email: ks.compliance@kotak.com.

ನಮೂನೆ-ಎ
ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ
(ನಿಯಂತ್ರಣ 6 ರ ಇನ್‌ಸಾಲ್ವೆನ್ಸಿ ಮತ್ತು ಬ್ಯಾಂಕ್‌ರಪ್ಸಿ ಬೋರ್ಡ್ ಆಫ್ ಇಂಡಿಯಾ ಅಡಿಯಲ್ಲಿ (ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಗಳಿಗೆ ದಿವಾಳಿತನ ಪರಿಹಾರ ಪ್ರಕ್ರಿಯೆ) ನಿಯಮಗಳು, 2016)

ಎಸ್‌ಪಿಜಿ ಫೆಸಿಲಿಟಿ ಮ್ಯಾನೇಜ್‌ಮೆಂಟ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಇದರ ಕ್ರೆಡಿಟರ್‌ಗಳ ಗಮನಕ್ಕೆ

ಸೂಕ್ತ ವಿವರಗಳು

1.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನ ಹೆಸರು	ಎಸ್‌ಪಿಜಿ ಫೆಸಿಲಿಟಿ ಮ್ಯಾನೇಜ್‌ಮೆಂಟ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್
2.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನ ಪ್ರಾರಂಭದ ದಿನ	25 ಮಾರ್ಚ್ 2008
3.	ಯಾವ ಅಥಾರಿಟಿಯ ಕೆಳಗೆ ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನ ನೊಂದಣಿ ಆಗಿರುವುದು	ಕಂಪನಿಗಳ ರಿಜಿಸ್ಟ್ರಾರ್, ಬೆಂಗಳೂರು
4.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನ ಕಾರ್ಪೊರೇಟ್ ಗುರುತುಸಂಖ್ಯೆ/ಸೀಮಿತ ಬಾಧ್ಯತಾ ಗುರುತು ಸಂಖ್ಯೆ	U70100KA2008PTC045737
5.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನ ನೋಂದಾಯಿತ ಕಛೇರಿ ಮತ್ತು ಮುಖ್ಯ ಕಛೇರಿ (ಯಾವುದಾದರೂ ಇದ್ದಲ್ಲಿ) ಅದರ ವಿಳಾಸ	ನಂ. 38, ಹಲಸೂರು ರಸ್ತೆ, ಶಿವನ್ ಚೆಟ್ಟಿ ಗಾರ್ಡನ್ಸ್, ಬೆಂಗಳೂರು, ಬೆಂಗಳೂರು ಉತ್ತರ, ಕರ್ನಾಟಕ, ಭಾರತ, 560042
6.	ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಇನ್‌ಸಾಲ್ವೆನ್ಸಿ ಪ್ರಕ್ರಿಯೆ ಆರಂಭದ ದಿನಾಂಕ	30 ಸೆಪ್ಟೆಂಬರ್ 2026 (ಆದೇಶವು 6 ನವೆಂಬರ್ 2026 ರಂದು ಸ್ವೀಕೃತವಾಗಿದೆ)
7.	ಇನ್‌ಸಾಲ್ವೆನ್ಸಿ ಪ್ರಕ್ರಿಯೆ ಮುಕ್ತಾಯಗೊಳ್ಳುವ ಅಂದಾಜು ದಿನಾಂಕ	29 ಮಾರ್ಚ್ 2027 (ಪರಿಹಾರ ಪ್ರಕ್ರಿಯೆ ಆರಂಭವಾದ ದಿನಾಂಕದಿಂದ 180ನೇ ದಿನ)
8.	ಮಧ್ಯಂತರ ವೃತ್ತಿಪರ ನಿರ್ಣಯದಾರರಾಗಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುವ ವೃತ್ತಿಪರ ನಿರ್ಣಯದಾರರ ಹೆಸರು ಮತ್ತು ನೋಂದಣಿ ಸಂ.	ಮನೋಜ್ ಕುಮಾರ್ ಆನಂದ್ (ನೋಂದಣಿ ಸಂಖ್ಯೆ IBBI/IPA-001/IP-P00084/2017-2018/10180)
9.	ಮಂಡಳಿಯಲ್ಲಿ ನೋಂದಾಯಿವಾಗಿರುವಂತೆ ಮಧ್ಯಂತರ ವೃತ್ತಿಪರ ನಿರ್ಣಯದಾರರ ವಿಳಾಸ ಮತ್ತು ಇ-ಮೇಲ್ ಐಡಿ	ನೋಂದಾಯಿತ ವಿಳಾಸ: 2, ಕಮ್ಯುನಿಟಿ ಸೆಂಟರ್, 3ನೇ ಮಹಡಿ, (ಪಿವಿಆರ್/ಮೆಕ್‌ಡೊನಾಲ್ಡ್ ಹತ್ತಿರ), ನರೈನಾ, ನವದೆಹಲಿ-110028 ಇಮೇಲ್ ವಿಳಾಸ: anandmanoja@gmail.com
10.	ಸಂವಹನಕ್ಕಾಗಿ ಬಳಸಲು ಮಧ್ಯಂತರ ವೃತ್ತಿಪರ ನಿರ್ಣಯದಾರರ ಇ-ಮೇಲ್ ಮತ್ತು ವಿಳಾಸ	2, ಕಮ್ಯುನಿಟಿ ಸೆಂಟರ್, 3ನೇ ಮಹಡಿ, (ಪಿವಿಆರ್/ಮೆಕ್‌ಡೊನಾಲ್ಡ್ ಹತ್ತಿರ), ನರೈನಾ, ನವದೆಹಲಿ-110028 ಇಮೇಲ್: spgfacilitycirp@gmail.com
11.	ಕ್ಲೈಮುಗಳನ್ನು ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ	23 ನವೆಂಬರ್ 2026
12.	ಸಾಲದಾರರ ವರ್ಗಗಳು, ಯಾವುದಾದರೂ ಇದ್ದರೆ, ಸೆಕ್ಷನ್ 21 ರ ಉಪ-ವಿಭಾಗ (6ಎ) ಕಾಯಿದೆ (ಬಿ) ಅಡಿಯಲ್ಲಿ, ಮಧ್ಯಂತರ ರೆಸಲ್ಯೂಷನ್ ವೃತ್ತಿಪರರು ಖಚಿತಪಡಿಸಿರುವುದು	ಎಸ್ ಪಿಜಿ ಫೆಸಿಲಿಟಿ ಮ್ಯಾನೇಜ್‌ಮೆಂಟ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಎಲ್ಲಾ ರಿಯಲ್ ಎಸ್ಟೇಟ್ ಯೋಜನೆಗಳ ಹಂಚಿಕೆದಾರರು ತಮ್ಮ ಕ್ಲೈಮ್‌ಗಳನ್ನು ಈ ಕೆಳಗಿನ ಲಿಂಕ್ ಮೂಲಕ ಸಲ್ಲಿಸಬಹುದು: https://forms.gle/emiFw7vWeKR1ubG66
13.	ಒಂದು ವರ್ಗದಲ್ಲಿ ಸಾಲದಾತರ ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸಲು ಗುರುತಿಸಲಾದ ದಿವಾಳಿತನದವೃತ್ತಿಪರರ ಹೆಸರುಗಳು (ಪ್ರತೀ ವರ್ಗಕ್ಕೆ ಮೂರು ಹೆಸರುಗಳು)	ಐಪಿ ವಿಶ್ವನಾಥ್ ಕೆ. ಎಸ್. (IBBI/IPA-001/IP-P02861/2023-2024/14388) ಐಪಿ ಟಿ ವಿ ಎಸ್ ಶಿವ ಪ್ರಸಾದ್ (IBBI/IPA-003/ICAI-ಓ00406/2021-2022/14051) ಐಪಿ ರವಿ ಶಂಕರ್ ದೇವರಕೊಂಡ (ಐಬಿಬಿಐ/ಐಪಿಎ-001/ಐಪಿ-ಠ00095/2017-2018/10195)
14.	(ಎ) ಸೂಕ್ತ ದಾಖಲೆಗಳು ಮತ್ತು (ಬಿ) ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಗಳ ವಿವರಗಳು ಲಭ್ಯವಿರುವುದು:	1. ವೆಬ್ ಲಿಂಕ್: https://ibbi.gov.in/downloadform.html 2. Web link: https://ibbi.gov.in/insolvency-professional

ಬೆಂಗಳೂರು ನ್ಯಾಯಪೀಠದ ರಾಷ್ಟ್ರೀಯ ಕಂಪನಿ ಕಾನೂನು ನ್ಯಾಯಮಂಡಳಿಯು ಕಂಪನಿ ಅರ್ಜಿ ಸಂಖ್ಯೆ ಸಿಪಿ(ಐಬಿ)ನಂ. 177/ಬಿಬಿ/2024 ರ ಆದೇಶದಂತೆ, ಬುಧವಾರ, 30 ಸೆಪ್ಟೆಂಬರ್ 2026 ರಂದು ಎಸ್‌ಪಿಜಿ ಫೆಸಿಲಿಟಿ ಮ್ಯಾನೇಜ್‌ಮೆಂಟ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯ ಕಾರ್ಪೊರೇಟ್ ದಿವಾಳಿತನ ಪರಿಹಾರ ಪ್ರಕ್ರಿಯೆಯನ್ನು ಪ್ರಾರಂಭಿಸಲು ಆದೇಶಿಸಿದೆ ಎಂದು ಈ ಮೂಲಕ ಸೂಚನೆ ನೀಡಲಾಗಿದೆ.

1. ಎಸ್‌ಪಿಜಿ ಫೆಸಿಲಿಟಿ ಮ್ಯಾನೇಜ್‌ಮೆಂಟ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯ ಸಾಲದಾತರು ತಮ್ಮ ಕ್ಲೈಮ್‌ಗಳನ್ನು ಸೂಕ್ತ ಸಾಕ್ಷ್ಯಾಧಾರಗಳೊಂದಿಗೆ 23 ನವೆಂಬರ್ 2026 ರೊಳಗೆ ಅಥವಾ ಅದಕ್ಕೂ ಮೊದಲು, ನಮೂದು ಸಂಖ್ಯೆ 10 ರಲ್ಲಿ ತಿಳಿಸಲಾದ ವಿಳಾಸದಲ್ಲಿರುವ ಮಧ್ಯಂತರ ಪರಿಹಾರ ವೃತ್ತಿಪರರಿಗೆ ಸಲ್ಲಿಸುವಂತೆ ಈ ಮೂಲಕ ಕೋರಲಾಗಿದೆ.
2. ಹಣಕಾಸು ಸಾಲದಾತರು ತಮ್ಮ ಕ್ಲೈಮ್‌ಗಳನ್ನು ಸಾಕ್ಷ್ಯಾಧಾರಗಳೊಂದಿಗೆ ಕೇವಲ ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಮಾಧ್ಯಮದ ಮೂಲಕ ಮಾತ್ರ ಸಲ್ಲಿಸತಕ್ಕದ್ದು. ಇತರ ಎಲ್ಲಾ ಸಾಲದಾತರು ತಮ್ಮ ಕ್ಲೈಮ್‌ಗಳನ್ನು ಸಾಕ್ಷ್ಯಾಧಾರಗಳೊಂದಿಗೆ ವೈಯಕ್ತಿಕವಾಗಿ, ಅಂಚೆ ಮೂಲಕ ಅಥವಾ ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಮಾಧ್ಯಮದ ಮೂಲಕ, ಕಾಲಂ 14 ರಲ್ಲಿ ನೀಡಲಾದ ವೆಬ್ ಲಿಂಕ್‌ನಿಂದ ಡೌನ್‌ಲೋಡ್ ಮಾಡಿಕೊಳ್ಳಬೇಕಾದ ಸಂಬಂಧಿತ ನಮೂನೆಗಳಲ್ಲಿ ಸಲ್ಲಿಸಬಹುದು.
3. ಹಕ್ಕಿನ ಸುಳ್ಳು ಅಥವಾ ದಾರಿ ತಪ್ಪಿಸುವ ಪುರಾವೆಗಳನ್ನು ಸಲ್ಲಿಸಿದಲ್ಲಿ ದಂಡ ತೆರಬೇಕಾಗುವುದು.

ಸಹಿ/-
ಮನೋಜ್ ಕುಮಾರ್ ಆನಂದ್
ಮಧ್ಯಂತರ ವೃತ್ತಿಪರ ನಿರ್ಣಯದಾರರ ಹೆಸರು ಮತ್ತು ಸಹಿ
ನೋಂದಣಿ ಸಂ. : IBBI/IPA-001/IP- P00084/2017-2018/10180

ದಿನಾಂಕ: 09.11.2026
ಸ್ಥಳ: ನವದೆಹಲಿ

ಎಆರ್‌ಎಂ - II ಶಾಖೆ, 2ನೇ ಮಹಡಿ, ಸರ್ಕಲ್ ಆಫೀಸ್. ಸ್ಪೆನ್ಸರ್ ಟವರ್ಸ್, ನಂ. 86, ಎಂ.ಜಿ. ರಸ್ತೆ, ಬೆಂಗಳೂರು-560001. ದೂರವಾಣಿ : 080-25310181, 25310099, E-mail : cb6298@canarabank.com

ಸ್ಥಿರಾಸ್ತಿಗಳ ಹರಾಜು ಮಾರಾಟ ನೋಟೀಸ್

ನಿಯಮ 8 (6)ರ ಸೆಕ್ಯೂರಿಟಿ ಇಂಟರೆಸ್ಟ್ ಆಕ್ಟ್ (ಎನ್‌ಫೋರ್ಸ್‌ಮೆಂಟ್) ನಿಯಮ 2002

ಪ್ರೊವಿಜನ್ ನಿಯಮ 8 (6)ರ ಸೆಕ್ಯೂರಿಟಿ ಇಂಟರೆಸ್ಟ್ (ಎನ್‌ಫೋರ್ಸ್‌ಮೆಂಟ್)ನ ಸೆಕ್ಯೂರಿಟೈಜೇಷನ್ ಅಂಡ್ ರಿಕನ್‌ಸ್ಟ್ರಕ್ಷನ್ ಆಫ್ ಫೈನಾನ್ಷಿಯಲ್ ಅಸೆಟ್ಸ್ ಅಂಡ್ ಎನ್‌ಫೋರ್ಸ್‌ಮೆಂಟ್ ಆಫ್ ಸೆಕ್ಯೂರಿಟಿ ಆಕ್ಟ್ 2002 ಮತ್ತು ಸೆಕ್ಯೂರಿಟಿ ಇಂಟರೆಸ್ಟ್ (ಎನ್‌ಫೋರ್ಸ್‌ಮೆಂಟ್) ನಿಯಮ 2002ರ ಅಡಿಯಲ್ಲಿ ಸ್ಥಿರಾಸ್ತಿಗಳ ಹರಾಜು ಮಾರಾಟ

ಸಾಮಾನ್ಯವಾಗಿ ಸಾರ್ವಜನಿಕರಿಗೆ, ಸಾಲಗಾರರು ಮತ್ತು ಜಾಮೀನುದಾರರಿಗೆ ಈ ಸೂಚನೆ ಮೂಲಕ ತಿಳಿಸುವುದೇನೆಂದರೆ ಭದ್ರತಾ ಸಾಲಗಾರರಿಗೆ ಈ ಕೆಳಗೆ ವಿವರಿಸಿದ ಅಡಮಾನಾದ/ವಿಧಿಸಿದ ಸ್ಥಿರಾಸ್ತಿಯನ್ನು ಸಾಂಕೇತಿಕವಾಗಿ ಅಧಿಕೃತ ಅಧಿಕಾರಿ, **ಕೆನರಾ ಬ್ಯಾಂಕ್, ಎಆರ್‌ಎಂ - II ಶಾಖೆ, ಬೆಂಗಳೂರು-1** ರವರು ಸ್ವಾಧೀನಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ ಮತ್ತು **ದಿನಾಂಕ 26.11.2026 ರಂದು ಮಧ್ಯಾಹ್ನ 1.00 ರಿಂದ 3.00 ಗಂಟೆಯೊಳಗೆ** ಸ್ವತ್ತನ್ನು **"ಎಲ್ಲಿದೆಯೋ ಹಾಗೆ", "ಏನಿದೆಯೋ ಹಾಗೆ", "ಹೇಗಿದೆಯೋ ಹಾಗೆ"** ಆಧಾರದಲ್ಲಿ ಸಾಲ ವಸೂಲಾತಿಗಾಗಿ ಮಾರಾಟ ಮಾಡಲಾಗುವುದು. ಸಂದಾಯವಾಗತಕ್ಕ ಮೊಬಲಗನ್ನು ಬಡ್ಡಿ ಮತ್ತು ಇತರೆ ಖರ್ಚು ವೆಚ್ಚಗಳು ಚುಕ್ತಾ ಮಾಡುವುದಕ್ಕೆ ಋಣ ಬಾಧ್ಯವಾಗಿರುತ್ತದೆ. ಮೀಸಲು ಬೆಲೆ ಮತ್ತು ಮುಂಗಡ ಹಣ ಠೇವಣಿ ಮೊತ್ತವನ್ನು ಈ ಕೆಳಗೆ ನಮೂದಿಸಲಾಗಿದೆ.

(ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ)

ಸಾಲಗಾರರ ಮತ್ತು ಜಾಮೀನುದಾರರ ಹೆಸರು / ಚರ / ಸ್ಥಿರಾಸ್ತಿಗಳ ವಿವರಣೆ	ಬಾಕಿ ಇರುವ ಸಾಲದ ಮೊತ್ತ	ಆಸ್ತಿಯ ವಿವರ	ಹರಾಜಿನ ದಿನಾಂಕ & ಸಮಯ	ಮೀಸಲು ಬೆಲೆ ಮತ್ತು ಇಎಂಡಿ ಬೆಲೆ ದಿನಾಂಕ	ಬಿಡ್‌ನ ಮೌಲ್ಯ ರೂ.
(1) 1) ಮೆ॥ ಭಗವಾನ್ ಮಹಾವೀರ್ ಜೈನ್ ಪ್ರಿಂಟ್ಸ್, ನಂ. 13, ನೆಲಮಹಡಿ, 2ನೇ ಕ್ರಾಸ್, 4ನೇ ಮೇನ್, ಚಾಮರಾಜಪೇಟೆ, ಬೆಂಗಳೂರು-560018. 2) ಶ್ರೀ ಕಲ್ಪೇಶ್ ಅಂಬಾನಿ ಬಿನ್ ಶಾಂತಿಲಾಲ್ ಜೈನ್, ಫ್ಲಾಟ್ ನಂ. 202, 1ನೇ ಮಹಡಿ, ಅರ್ಹಾಮ್ ರೆಸಿಡೆನ್, ಎನ್.ಆರ್. ಕಾಲೋನಿ, ಬಸವನಗುಡಿ, ಬೆಂಗಳೂರು-560004. ಮತ್ತೊಂದು ವಿಳಾಸ : ಶ್ರೀ ಕಲ್ಪೇಶ್ ಅಂಬಾನಿ ಬಿನ್ ಶಾಂತಿಲಾಲ್ ಜೈನ್, ನಂ. 13, ನೆಲಮಹಡಿ, 2ನೇ ಕ್ರಾಸ್, 4ನೇ ಮೇನ್, ಚಾಮರಾಜಪೇಟೆ, ಬೆಂಗಳೂರು-560018. 3) ಶ್ರೀ ಶಾಂತಿಲಾಲ್ ಜೈನ್ ಬಿನ್ ಲೇಟ್ ಮಸ್ಮಾಲ್, ಫ್ಲಾಟ್ ನಂ. 202, 1ನೇ ಮಹಡಿ, ಅರ್ಹಾಮ್ ರೆಸಿಡೆನ್ಸ್, ಎನ್.ಆರ್. ಕಾಲೋನಿ, ಬಸವನಗುಡಿ, ಬೆಂಗಳೂರು-560004. ಮತ್ತೊಂದು ವಿಳಾಸ : ಶ್ರೀ ಶಾಂತಿಲಾಲ್ ಬಿನ್ ಲೇಟ್ ಮಸ್ಮಾಲ್, ನಂ. 196/25, ಫ್ಲಾಟ್ ನಂ. 208, ಸಿ ಎಂ. ಕಾಂಪ್ಲೆಕ್ಸ್, ಸುಲ್ತಾನ್‌ಪೇಟೆ, ಬೆಂಗಳೂರು-560053.	ರೂ. 4,09,50,987/- (ರೂಪಾಯಿ ನಾಲ್ಕು ಕೋಟಿ ಒಂಭತ್ತು ಲಕ್ಷದ ಐವತ್ತು ಸಾವಿರದ ಒಂಭೈನೂರ ಎಂಭತ್ತೇಳು ಮಾತ್ರ) + 06.11.2026 ರಿಂದ ಮುಂದಿನ ಬಡ್ಡಿ ಮತ್ತು ಇತರೆ ಖರ್ಚು ವೆಚ್ಚಗಳು ಅನ್ವಯಿಸುತ್ತದೆ.	**ಶೆಡ್ಯೂಲ್ ಬಿ(ಎ) : ಅಪಾರ್ಟ್‌ಮೆಂಟ್ ನಿರ್ಮಿಸಲಾಗಿರುವ ಸಂಪೂರ್ಣ ಆಸ್ತಿಯ ವಿವರಣೆ** : ಎಲ್ಲಾ ಭಾಗ ಮತ್ತು ವಿಭಾಗಗಳನ್ನು ಒಳಗೊಂಡಂತೆ ವಾಸಯೋಗ್ಯ ಆಸ್ತಿಯ ನಂ. 193, 194, 195 ಮತ್ತು 196, ನಂತರ ಆಸ್ತಿ ಸಂಖ್ಯೆ 196/1-40 ಆಗಿ ವಿಲೀನಗೊಂಡಿದೆ. ಇದು ಸುಲ್ತಾನ್‌ಪೇಟೆ, ಬೆಂಗಳೂರಿನಲ್ಲಿದೆ. ವಿಸ್ತೀರ್ಣ ಪೂರ್ವದಿಂದ ಪಶ್ಚಿಮಕ್ಕೆ : ಉತ್ತರದ ಕಡೆ 63 ಅಡಿ, ದಕ್ಷಿಣದ ಕಡೆಗೆ 69 ಅಡಿ ಮತ್ತು ಉತ್ತರದಿಂದ ದಕ್ಷಿಣಕ್ಕೆ : 126 ಅಡಿ ಮತ್ತು **ಚಕ್ಕುಬಂದಿ : ಪೂರ್ವಕ್ಕೆ** : ಮಗಜಿ ನರಸಿಂಹಸಾರವರ ಆಸ್ತಿ ನಂತರ ದೊಂಡಾಳೆ ಗಂಗಾಧರ ಸಾರವರ ಆಸ್ತಿ, **ಪಶ್ಚಿಮಕ್ಕೆ** : ಕಾರ್ಪೋರೇಷನ್ ಲೇನ್, **ಉತ್ತರಕ್ಕೆ** : ಶೆಟ್ಟಿ ಗಣೇಶ ಸಾರವರ ಆಸ್ತಿ, **ದಕ್ಷಿಣಕ್ಕೆ** : ಸುಲ್ತಾನ್‌ಪೇಟೆ ಮುಖ್ಯ ರಸ್ತೆ. **ಶೆಡ್ಯೂಲ್ ಬಿ(ಎ) : ಶ್ರೀ ಶಾಂತಿಲಾಲ್ ಅವರ ಒಡೆತನದ ಆಸ್ತಿಯ ವಿವರಣೆ** : ವಾಸಯೋಗ್ಯ ಫ್ಲಾಟ್ ನಂ. 208, ಎರಡನೇ ಮಹಡಿ, "ಸಿ ಎಂ ಕಾಂಪ್ಲೆಕ್ಸ್" ಎಂದು ಕರೆಯಲ್ಪಡುವ ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ನ ಸೂಪರ್ ನಿರ್ಮಿತ ಪ್ರದೇಶ 1070.00 ಚದರ ಅಡಿ ಜೊತೆಗೆ ಶೆಡ್ಯೂಲ್ ಬಿ(ಎ) ಆಸ್ತಿಯ ಸೈಟ್‌ನಲ್ಲಿರುವ ಪಾಲಿನಲ್ಲಿ 248.86 ಚದರ ಅಡಿ ಅವಿಭಾಜಿತ ಪಾಲು ಮತ್ತು ಖಾತಾ ನಂ. 196/25, ಪಿಐಡಿ ನಂ. 28-185-196/25, ಶೆಡ್ಯೂಲ್ ಬಿ(ಎ) ಆಸ್ತಿಯಲ್ಲಿ ನಿರ್ಮಿಸಲಾದ ಆಸ್ತಿ ಮತ್ತು ಫ್ಲಾಟ್ ಮತ್ತು **ಚಕ್ಕುಬಂದಿ : ಪೂರ್ವಕ್ಕೆ** : ಪ್ಯಾಸೇಜ್/ಫ್ಲಾಟ್ ನಂ. 207, **ಪಶ್ಚಿಮಕ್ಕೆ** : ಕಾರ್ಪೋರೇಷನ್ ಲೇನ್, **ಉತ್ತರಕ್ಕೆ** : ಖಾಸಗಿ ಆಸ್ತಿ, **ದಕ್ಷಿಣಕ್ಕೆ** : ಫ್ಲಾಟ್ ನಂ. 205. **ಈ ಆಸ್ತಿಯು ಶ್ರೀ ಶಾಂತಿಲಾಲ್‌ರವರ ಸ್ವಂತ ಆಸ್ತಿ.**	26.11.2026 ಮಧ್ಯಾಹ್ನ 1.00 ರಿಂದ 3.00 ಗಂಟೆಯೊಳಗೆ	ಮೀಸಲು ಬೆಲೆ ರೂ. 90,00,000/- ಇಎಂಡಿ ರೂ. 9,00,000/- ಇಎಂಡಿ ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ 25.11.2026	ರೂ. 1,00.000/- ಎನ್ಕಂಬರೆನ್ಸ್: ಇಲ್ಲ
(2) ಶ್ರೀಮತಿ ರಾಜೇಶ್ವರಿ .ಆರ್ (ಸಾಲಗಾರರು) ಬಿನ್ ರಾಮಚಂದ್ರಪ್ಪ .ಎಂ, ವಿಳಾಸ : ನಂ. 863, 4ನೇ ಕ್ರಾಸ್, 4ನೇ ಮೇನ್, ಎನ್‌ಜಿಇಎಫ್ ಕಾಲೋನಿ, ಕಮಲಾನಗರ, ಬಸವೇಶ್ವರನಗರ, ಬೆಂಗಳೂರು-560079.	ರೂ. 44,69,602/- (ರೂಪಾಯಿ ನಲವತ್ತ ನಾಲ್ಕು ಲಕ್ಷದ ಅರವತ್ತೊಂಭತ್ತು ಸಾವಿರದ ಆರು ನೂರ ಎರಡು ಮಾತ್ರ) + 06.11.2026 ರಿಂದ ಮುಂದಿನ ಬಡ್ಡಿ ಮತ್ತು ಇತರೆ ಖರ್ಚು ವೆಚ್ಚಗಳು ಅನ್ವಯಿಸುತ್ತದೆ.	ಎಲ್ಲಾ ಭಾಗ ಮತ್ತು ವಿಭಾಗಗಳನ್ನು ಒಳಗೊಂಡಂತೆ ಉತ್ತರ ಭಾಗದ ಆಸ್ತಿಯ ಸೈಟ್ ನಂ. 575, ಮುನಿಸಿಪಲ್ ನಂ. 575/1, ಪಿಐಡಿ ನಂ. 16-54-575/1, ಸರ್ವೆ ನಂ. 46 ರಿಂದ ರಚಿಸಲಾಗಿದೆ, ಸಾಣೇಗುರುವನಹಳ್ಳಿ, ಇದು ಬಿಬಿಎಂಪಿ ವಾರ್ಡ್ ನಂ. 16, ಕಮಲಾನಗರ, ಬೆಂಗಳೂರು-560079 ರಲ್ಲಿದೆ. ವಿಸ್ತೀರ್ಣ ಪೂರ್ವದಿಂದ ಪಶ್ಚಿಮಕ್ಕೆ : 40 ಅಡಿ ಮತ್ತು ಉತ್ತರದಿಂದ ದಕ್ಷಿಣಕ್ಕೆ : 15 ಅಡಿ, ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ 600 ಚದರ ಅಡಿ, ವಾಸಯೋಗ್ಯ ಕಟ್ಟಡವನ್ನು ಅಲ್ಲಿ ನಿರ್ಮಿಸಲಾಗಿದೆ ಮತ್ತು **ಚಕ್ಕುಬಂದಿ : ಪೂರ್ವಕ್ಕೆ** : ರಸ್ತೆ, **ಪಶ್ಚಿಮಕ್ಕೆ** : ಆಸ್ತಿ ನಂ. 541, **ಉತ್ತರಕ್ಕೆ** : ಆಸ್ತಿ ನಂ. 576 ಮತ್ತು **ದಕ್ಷಿಣಕ್ಕೆ** : ಆಸ್ತಿ ನಂ. 575 (ಉಳಿದ ಭಾಗ).	26.11.2026 ಮಧ್ಯಾಹ್ನ 1.00 ರಿಂದ 3.00 ಗಂಟೆಯೊಳಗೆ	ಮೀಸಲು ಬೆಲೆ ರೂ. 34,00,000/- ಇಎಂಡಿ ರೂ. 3,40,000/- ಇಎಂಡಿ ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ 25.11.2026	ರೂ. 1,00.000/- ಎನ್ಕಂಬರೆನ್ಸ್: ಇಲ್ಲ

ಇತರೆ ನಿಯಮಗಳು ಮತ್ತು ನಿಬಂಧನೆಗಳು :

ಎ) ಹರಾಜು ಮಾರಾಟ ವೆಬ್‌ಸೈಟ್ /ಬಿಡ್ಡಿಂಗ್ "ಆನ್‌ಲೈನ್ ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಬಿಡ್ಡಿಂಗ್" https://baanknet.com/ ದಲ್ಲಿ "ಆನ್‌ಲೈನ್ ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಬಿಡ್ಡಿಂಗ್" (ವಿದ್ಯುನ್ಮಾನ ಹರಾಜು) ಮೂಲಕ ನಡೆಸಲಾಗುವುದು.

ಬಿ) ಆಸ್ತಿಯನ್ನು ಅಧಿಕೃತ ಅಧಿಕಾರಿಯವರಿಂದ ಮೊದಲೇ ನಿಗದಿಪಡಿಸಿಕೊಂಡು **ಬ್ಯಾಂಕ್‌ನ ಕೆಲಸದ ವೇಳೆಯಲ್ಲಿ** ವೀಕ್ಷಿಸಬಹುದು.

ಸಿ) ಆಸ್ತಿಯನ್ನು ಮೀಸಲು ಬೆಲೆಗಿಂತ ಹೆಚ್ಚಿನ ಬೆಲೆಗೆ ಮಾರಾಟ ಮಾಡಲಾಗುತ್ತದೆ ಮತ್ತು ಹರಾಜು ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿ ಭಾಗವಹಿಸುವ ಬಿಡ್‌ದಾರರು ತಮ್ಮ ಬಿಡ್ ಮೊತ್ತವನ್ನು ಇನ್ನಷ್ಟು ಹೆಚ್ಚಿಸಬಹುದು.

ಡಿ) ಇಎಂಡಿ ಮೊತ್ತ ಮೀಸಲು ಬೆಲೆಯ 10% ಅನ್ನು ಇಎಂಡಿ ಮೊತ್ತವನ್ನು **M/s PSB Alliance Private Limited (BAANKNET) ಪೋರ್ಟಲ್‌ನ ಇ-ವ್ಯಾಲೆಟ್‌ನಲ್ಲಿ ನೇರವಾಗಿ ಅಥವಾ ಚಲನ್ ಅನ್ನು ರಚಿಸುವ** ಮೂಲಕ ಆರ್‌ಟಿಜಿಎಸ್/ ಎನ್‌ಇಎಫ್‌ಟಿ ಮೂಲಕ ಖಾತೆಯ ವಿವರಗಳಲ್ಲಿ ತಿಳಿಸಿದ ಖಾತೆ ವಿವರಗಳಲ್ಲಿ ಠೇವಣಿ ಮಾಡಬೇಕು.

ಇ) ಇಎಂಡಿ ಮೊತ್ತವನ್ನು ಪಾವತಿಸಿದ ನಂತರ, ಉದ್ದೇಶಿತ ಬಿಡ್ಡರುಗಳು ಈ ಕೆಳಗಿನ ದಾಖಲೆಗಳ/ವಿವರಗಳ ಪ್ರತಿಯನ್ನು **ದಿನಾಂಕ 25.11.2026 ರಂದು** ಅದಕ್ಕಿಂತ ಮೊದಲು ಸಲ್ಲಿಸಬೇಕು. ಕೆನರಾ ಬ್ಯಾಂಕ್, ಎಆರ್‌ಎಂ-II ಶಾಖೆ ಬೆಂಗಳೂರು ಇಲ್ಲಿ ಕೈಯಿಂದ ಅಥವಾ ಇ-ಮೇಲ್ ಮೂಲಕ ಪಾವತಿಸಬೇಕು. i) ಇಎಂಡಿ ಮೊತ್ತಕ್ಕೆ ಡಿಮ್ಯಾಂಡ್ ಡ್ರಾಫ್ಟ್/ಪೇ ಆರ್ಡರ್, ಆರ್‌ಟಿಜಿಎಸ್/ನೆಫ್ಟ್ ಸ್ವೀಕೃತಿ ರಸೀದಿ ಮೂಲಕ ಖಾತೆ ವಿವರಗಳಲ್ಲಿ ಇಎಂಡಿಯನ್ನು ಠೇವಣಿ ಇಡಬೇಕು. ii) ಉದ್ದೇಶಿತ ಬಿಡ್‌ದಾರ/ರು ಆದಾಯ ತೆರಿಗೆ ಇಲಾಖೆ ನೀಡಲಾದ ಪಾನ್ ಕಾರ್ಡ್ ಮತ್ತು ಅವನ/ಅವಳ ಗುರುತಿನ ಚೀಟಿ ಮತ್ತು ಪಾಸ್‌ಪೋರ್ಟ್, ವಾಹನ ಚಲಾವಣಾ ಪರವಾನಗಿಯಂತಹ ವಾಸ್ತವ್ಯ ದೃಢೀಕರಣ ದಾಖಲೆಗಳನ್ನು ಲಗತ್ತಿಸಬೇಕು. ಬಿಡ್ ಮೊತ್ತದ 25% ಬಾಕಿ ಮೊತ್ತವನ್ನು ಬ್ಯಾಂಕ್‌ಗೆ ಪಾವತಿಸಬೇಕು. iii) ಬಿಡ್ ಫಾರಂ ಅನ್ನು ಸಲ್ಲಿಸಬೇಕು.
ಉದ್ದೇಶಿತ ಬಿಡ್‌ದಾರರು ತಮ್ಮ ಹೆಸರನ್ನು ಪೋರ್ಟಲ್ https://baanknet.com/ ನಲ್ಲಿ ನೋಂದಾಯಿಸಿಕೊಳ್ಳಬೇಕು ಮತ್ತು ಅವರ ಬಳಕೆದಾರ ಐಡಿ ಮತ್ತು ಪಾಸ್‌ವರ್ಡ್ ಅನು ಉಚಿತವಾಗಿ ಪಡೆಯಬೇಕು. ನಿರೀಕ್ಷಿತ ಬಿಡ್‌ದಾರರು ಆಲ್‌ಲೈನ್ ತರಬೇತಿಯನ್ನು ಪಡೆಯಬಹುದು. ಸೇವಾ ಪೂರೈಕೆದಾರರಿಂದ ಇ-ಹರಾಜು **M/s.PSB Alliance (BAANKNET) - e- mail: support.baanknet@psballiance.com.**
ವಿಫಲ ಬಿಡ್‌ದಾರರಿಂದ ಠೇವಣಿ ಮಾಡಿದ ಇಎಂಡಿಯನ್ನು ಅವರಿಗೆ ಮರುಪಾವತಿಸಲಾಗುತ್ತದೆ, ಇಎಂಡಿ/ಮಾರಾಟದ ಹಣವನ್ನು ಯಾವುದೇ ಬಡ್ಡಿಯನ್ನು ನೀಡದೆ ಹಿಂದಿರುಗಿಸಲಾಗುತ್ತದೆ.

ಎಫ್) ಮೀಸಲು ಬೆಲೆಯಲ್ಲಿ ಹರಾಜು ಆರಂಭವಾಗುತ್ತದೆ. ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದಂತೆ, ಬಿಡ್ಡರ್‌ಗಳು ಮೇಲೆ ತಿಳಿಸಿದ ಬಿಡ್‌ಗಳಾಗಿ ಸುಧಾರಿಸಬೇಕು **1,00,000/- ಮತ್ತು ಕ್ರಮ ಸಂಖ್ಯೆ** 'ಆನ್‌ಲೈನ್ ಹರಾಜಿನ ಮುಕ್ತಾಯದ ಮೇಲೆ ಅತಿ ಹೆಚ್ಚು ಬಿಡ್ ಮೀಸಲು ಬೆಲೆಗಿಂತ) ಸಲ್ಲಿಸುವ ಬಿಡ್ಡರ್ ಅನ್ನು ಯಶಸ್ವಿ ಬಿಡ್ಡರ್ ಎಂದು ಘೋಷಿಸಲಾಗುತ್ತದೆ. ಯಶಸ್ವಿ ಬಿಡ್ಡರ್‌ನ ಪರವಾಗಿ ಮಾರಾಟವನ್ನು ದೃಢೀಕರಿಸಲಾಗುತ್ತದೆ. ಸುರಕ್ಷಿತ ಸಾಲಗಾರರು ಅದನ್ನು ದೃಢೀಕರಿಸುವುದಕ್ಕೆ ಒಳಪಟ್ಟಿರುತ್ತದೆ.

ಜಿ) ಯಶಸ್ವಿಯಾದ ಟೆಂಡರುದಾರರು ಆತನ/ಆಕೆಯ ಪರವಾಗಿ ಟೆಂಡರ್ ತೀರ್ಮಾನದ ನಂತರ ಅದೇ ದಿನ ತಕ್ಷಣ ಮಾರಾಟ ಬೆಲೆಯ 25% ಮೊತ್ತವನ್ನು (ಈಗಾಗಲೇ ಪಾವತಿ ಮಾಡಿರುವ ಇಎಂಡಿ ಸೇರಿದಂತೆ), ಪಾವತಿ ಮಾಡಬೇಕು. ಬಾಕಿ ಹಣವನ್ನು ಮಾರಾಟ ದೃಢೀಕರಣವಾದ ದಿನಾಂಕದಿಂದ 15 ದಿನಗಳ ಒಳಗೆ ಪಾವತಿ ಮಾಡಬೇಕು. ಯಶಸ್ವಿಯಾದ ಟೆಂಡರುದಾರರು ಮೇಲೆ ತಿಳಿಸಿರುವಂತೆ ಮಾರಾಟ ಬೆಲೆ ಪಾವತಿಸಲು ವಿಫಲವಾದರೆ ಅವರು ಪಾವತಿ ಮಾಡಿರುವ ಠೇವಣಿ ಹಣವನ್ನು ಅಧಿಕೃತ ಅಧಿಕಾರಿ ಇವರಿಂದ ಮುಟ್ಟುಗೋಲು ಹಾಕಿಕೊಳ್ಳಲಾಗುವುದು. ಈ ಮೊತ್ತವನ್ನು ಕೆನಾ ಬ್ಯಾಂಕ್, ಎಆರ್‌ಎಂ II ಶಾಖೆಯ ಅಧಿಕೃತ ಅಧಿಕಾರಿಯ ಹೆಸರಿನಲ್ಲಿ ಡಿಮ್ಯಾಂಡ್ ಡ್ರಾಫ್ಟ್ ಮೂಲಕ ಠೇವಣಿ ಇಡಬೇಕು ಅಥವಾ ಆರ್‌ಟಿಜಿಎಸ್/ನೆಫ್ಟ್/ನಿಧಿ ವರ್ಗಾವಣೆಯ ಮೂಲಕ **ಕೆನರಾ ಬ್ಯಾಂಕ್, ಎಆರ್‌ಎಂ II ಶಾಖೆ, ಖಾತೆ ಸಂಖ್ಯೆ 209272434, ಐಎಫ್‌ಎಸ್‌ಸಿ ಕೋಡ್ : CNRB0006298** ನ ಖಾತೆಗೆ ಜಮಾ ಮಾಡಬೇಕು.

ಹೆಚ್) ಸ್ಥಿರಾಸ್ತಿ : ಮಾರಾಟದ ಆದಾಯ **ರೂ. 50.00 ಲಕ್ಷ** (ರೂಪಾಯಿ ಐವತ್ತು ಲಕ್ಷಗಳು ಮಾತ್ರ) ಮತ್ತು ಮೇಲೆ, ಯಶಸ್ವಿ ಬಿಡ್ಡರ್ ಮಾರಾಟದ ಆದಾಯದಲ್ಲಿ 1% ದರದಲ್ಲಿ ಟಿಡಿಎಸ್ ಅನ್ನು ಕಡಿತಕೊಳಿಸಬೇಕಾಗುತ್ತದೆ ಮತ್ತು ಟಿಡಿಎಸ್ ಪ್ರಮಾಣಪತ್ರದ ಮೂಲ ರಸೀದಿಯನ್ನು ಬ್ಯಾಂಕಿಗೆ ಸಲ್ಲಿಸಬೇಕು

ಐ) ಸಾಗಣೆಗಾಗಿ ಎಲ್ಲಾ ಶುಲ್ಕಗಳು, ಸ್ಟ್ಯಾಂಪ್ ಡ್ಯೂಟಿ/ಜಿಎಸ್‌ಟಿ/ನೋಂದಣಿ ಶುಲ್ಕಗಳು, ತೆರಿಗೆ ಬಾಕಿಗಳು, ಇತರ ಶುಲ್ಕಗಳು, ಬಾಕಿಗಳು ಇತ್ಯಾದಿ. ಅನ್ವಯವಾಗುವಂತೆ ಯಶಸ್ವಿ ಬಿಡ್‌ದಾರರು ಮಾತ್ರ ಭರಿಸಬೇಕಾಗುತ್ತದೆ.

ಜೆ) ಅಧಿಕಾರ ಹೊಂದಿದ ಅಧಿಕಾರಿಯು ಬಿಡ್ ಅನ್ನು ಮುಂದೂಡುವ ಅಂಗೀಕರಿಸುವ/ತಿರಸ್ಕರಿಸುವ ಅಥವಾ ಯಾವುದೇ ಕಾರಣವನ್ನು ನೀಡದೆ ಹರಾಜನ್ನು ಮುಂದೂಡುವ ಅಥವಾ ರದ್ದುಪಡಿಸುವ ಹಕ್ಕನ್ನು ಹೊಂದಿರುತ್ತಾರೆ.

ಕೆ) ಇಂಟರ್‌ನೆಟ್‌ಗೆ ಸಂಪರ್ಕವಿಲ್ಲದ ಮತ್ತು ಇ-ಹರಾಜಿನಲ್ಲಿ ಭಾಗವಹಿಸಲು ಆಸಕ್ತಿ ಹೊಂದಿರುವ ಬಿಡ್ಡರುಗಳಿದ್ದಲ್ಲಿ, ಅವರು ಸಂಬಂಧಿತ ಸರ್ಕಲ್ ಕಛೇರಿ, ಕೆನರಾಬ್ಯಾಂಕ್, ಎಆರ್‌ಎಂ II ಶಾಖೆಯನ್ನು ಸಂಪರ್ಕಿಸಬಹುದು. ಯಾರು, ಸುಗಮಗೊಳಿಸುವ ಕೇಂದ್ರವಾಗಿ, ಅಗತ್ಯ ವ್ಯವಸ್ಥೆಗಳನ್ನು ಮಾಡಿಕೊಳ್ಳುತ್ತಾರೆ.

ಎಲ್) ಬಿಡ್‌ದಾರನು ಶೀರ್ಷಿಕೆ, ವ್ಯಾಪ್ತಿ, ಪ್ರದೇಶದ ಬಾಕಿ ಇತ್ಯಾದಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದ ಆಸ್ತಿಯ ಸರಿಯಾದ ಶೀರ್ಷಿಕೆ ಮತ್ತು ಭೌತಿಕ ಪರಿಶೀಲನೆಯನ್ನು ಮಾಡಬೇಕು. ಬಿಡ್ ಸಲ್ಲಿಸಿದ ನಂತರ ಯಾವುದೇ ಕ್ಲೈಮನ್ನು ಬ್ಯಾಂಕ್ ಪರಿಗಣಿಸುವುದಿಲ್ಲ.

ಎಂ) ಮಾರಾಟದ ದೃಢೀಕರಣದ ನಂತರ, ಈಗಾಗಲೇ ಪಾವತಿಸಲಾದ ಮೊತ್ತದ ಮರುಪಾವತಿಗಾಗಿ ಬಿಡ್‌ದಾರರು ಸಲ್ಲಿಸುವ ವಿನಂತಿಯನ್ನು ಸ್ವೀಕರಿಸಲಾಗುವುದಿಲ್ಲ ಮತ್ತು ಬ್ಯಾಂಕ್ ಸರ್ಫೇಸಿ ಕಾಯ್ದೆಯ ಪ್ರಕಾರ ಮುಂದುವರಿಯುತ್ತದೆ.

ಹೆಚ್ಚಿನ ವಿವರಗಳಿಗಾಗಿ ಸಂಪರ್ಕಿಸಿ : ಅಧಿಕೃತ ಅಧಿಕಾರಿ, ಕೆನರಾ ಬ್ಯಾಂಕ್, ಎಆರ್‌ಎಂ-II ಶಾಖೆ (9113092975, 8921102717, 9743619091, 9464534482, 8709675503 ಮತ್ತು 080-25310181)
ಇಮೇಲ್ : cb6298@canarabank.com ಅಥವಾ ಸೇವಾ ಪೂರೈಕೆದಾರರು M/s. PSB Alliance(BAANKNET) - e- mail: support.BAANKNET@psballiance.com

ವಿಶೇಷ ಸೂಚನೆ/ಎಚ್ಚರಿಕೆ :

ಕೊನೆಯ ನಿಮಿಷಗಳು/ಸೆಕೆಂಡುಗಳಲ್ಲಿ ಬಿಡ್ಡಿಂಗನ್ನು ತಮ್ಮ ಸ್ವಂತ ಆಸಕ್ತಿಯಿಂದ ಬಿಡ್‌ದಾರರು ತಪ್ಪಿಸಬೇಕು. ಅಂತಹ ಸಂದರ್ಭಗಳಲ್ಲಿ ಯಾವುದೇ ತೊಂದರೆ ಅಥವಾ ವೈಫಲ್ಯ (ಇಂಟರ್‌ನೆಟ್ ವೈಫಲ್ಯ, ವಿದ್ಯುಚ್ಛಕ್ತಿ ವೈಫಲ್ಯ ಇತ್ಯಾದಿ) ಉಂಟಾದಲ್ಲಿ ಗುತ್ತಿಗೆದಾರರು ಅಥವಾ ಮಾರಾಟಗಾರರ ಭಾಗವಾಗಿ ಕೆನರಾ ಬ್ಯಾಂಕ್ ಅಥವಾ ಸೇವಾ ಪೂರೈಕೆದಾರರು ಜವಾಬ್ದಾರರಾಗುವುದಿಲ್ಲ. ಅಂತಹ ಅನಿಶ್ಚಿತ ಪರಿಸ್ಥಿತಿಯನ್ನು ತಡೆಗಟ್ಟಲು ವಿದ್ಯುತ್ ಸರಬರಾಜು ಮತ್ತು ಅಗತ್ಯವಿರುವ ಎಲ್ಲಾ ಅಗತ್ಯವಾದ ವ್ಯವಸ್ಥೆಗಳನ್ನು / ಪರ್ಯಾಯಗಳನ್ನು ಮಾಡಲು ಬಿಡ್‌ದಾರರನ್ನು ಕೋರಲಾಗುತ್ತದೆ. ಆದ್ದರಿಂದ ಅವರು ಇಂತಹ ಪರಿಸ್ಥಿತಿಯನ್ನು ತಪ್ಪಿಸಲು ಸಮರ್ಥರಾಗಿದ್ದಾರೆ ಮತ್ತು ಯಶಸ್ವಿಯಾಗಿ ಹರಾಜಿನಲ್ಲಿ ಭಾಗವಹಿಸಲು ಸಾಧ್ಯವಾಗುತ್ತದೆ.

ದಿನಾಂಕ : 07.11.2026
ಸ್ಥಳ : ಬೆಂಗಳೂರು

ಸಹಿ/- ಅಧಿಕೃತ ಅಧಿಕಾರಿ
ಕೆನರಾ ಬ್ಯಾಂಕ್

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SPG FACILITY MANAGEMENT PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**SPG Facility Management Private Limited**
2.	Date of incorporation of corporate debtor	25th March 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No of corporate debtor	U70100KA2008PTC045737
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 38, Ulsoor Road, Sivan Chetty Gardens, Bangalore, Bangalore North, Karnataka, India, 560042
6.	Insolvency commencement date in respect of corporate debtor	30th September 2026 (Order received on 6th November 2026)
7.	Estimated date of closure of insolvency resolution process	29th March 2027 (180th day from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Manoj Kumar Anand** (Registration No IBBI/IPA-001/IP-P00084/2017-2018/10180)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address; 2, Community Centre, 3rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email Address –anandmanoja@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2, Community Centre, 3rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email: - **spgfacilitycirp@gmail.com**
11.	Last date for submission of claims	**23rd November 2026**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	**Allottees under all Real Estae Projects of SPG Facility Management Private Limited can file their claims through the following link:** https://forms.gle/emiFw7vWeKR1ubG66
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. **IP Vishwanath K. S.** (IBBI/IPA-001/IP-P-02861/2023-2024/14388) 2. **IP T V S Siva Prasad** (IBBI/IPA-003/ICAIN00406/2021-2022/14051) 3. **IP Ravi Sankar Devarakonda** (IBBI/IPA-001/IP-P00095/2017-2018/10195)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	1. Web link: **https://ibbi.gov.in/downloadform.html** 2. Web link: **https://ibbi.gov.in/insolvency-professional**

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of SPG FACILITY MANAGEMENT PRIVATE LIMITED as per order against Company Petition No. CP(IB) No. 177/BB/2024 as on Wednesday, 30th September 2026.

1. The creditors of SPG FACILITY MANAGEMENT PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 23rd November 2026 to the interim resolution professional at the address mentioned against entry No. 10.
2. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in col 14.
3. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Manoj Kumar Anand
Name and Signature of Interim Resolution Professional
Registration No. IBBI/IPA-001/IP- P00084/2017-2018/10180

Date: 09.11.2026
Place: New Delhi

HDFC BANK
We understand your world

Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmarg (East),Mumbai – 400042.

SALE INTIMATION AND NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loans/Overdraft Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loans / facilities terms, the below loan / facilities accounts are in delinquent status or classified as NPA (Non-Performing Asset). The Bank has issued multiple notices / loan recall notice to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard. The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after **17th November 2026** for recovering the dues owed by the Borrowers to the Bank. The Borrowers are hereby notified to treat this as a notice of sale in compliance of section 176 of the Indian Contract Act, 1872. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 06th Nov. 2026	Date of Sale Notice
1	XXXXXXXXXX2960	K P MALLYA	4,908.11	07-11-2026
2	XXXXXXXXXX1488	R JAYARAJ	8,044.72	07-11-2026
3	XXXXXXXXXX0391	NAGARAJ S BINKADAKATTI	1,744.47	07-11-2026
4	XXXXXXXXXX3121	NAGENDRA T R	7,302.39	07-11-2026
5	XXXXXXXXXX0071	RADHA KRISHNA S	2,768.06	07-11-2026
6	XXXXXXXXXX6820	REVATHI MULE ESWARA RAO	18,780.38	07-11-2026
7	XXXXXXXXXX6520	SANDHYA UJIRE	5,55,517.70	07-11-2026
8	XXXXXXXXXX0012	VENU GOPALA KRISHNA DHULIPALA	1,95,291.85	07-11-2026
9	XXXXXXXXXX9142	GIRISH K R	20,49,328.86	06-11-2026
10	XXXXXXXXXX4964	MADHU GOWDA MS	52,011.93	07-11-2026
11	XXXXXXXXXX5755	DEEPAKKUMAR M DUMAVAT	77,796.00	06-11-2026
12	XXXXXXXXXX1878	SURESH RATNA KUMAR SEELAM	7,575.61	07-11-2026
13	XXXXXXXXXX7390	SUPREETA SUGAREDDY	3,94,635.50	07-11-2026
14	XXXXXXXXXX6630	M RENUKA	54,240.47	07-11-2026
15	XXXXXXXXXX3304	SOUMIK KUMAR BRAHMA	1,692.80	07-11-2026
16	XXXXXXXXXX4620	MANJU N	9,31,038.29	07-11-2026
17	XXXXXXXXXX1962	VIKAS GAVIRAJU	6,70,924.21	06-11-2026
18	XXXXXXXXXX8630	SACHIN SURESH SARDESAI	6,80,281.63	07-11-2026
19	XXXXXXXXXX4236	NEENA JACOB	20,11,630.33	06-11-2026
20	XXXXXXXXXX7941	DRUSHTI DUSHYANT NAHATA	4,03,552.55	07-11-2026
21	XXXXXXXXXX7211	V SUBRAMANIAM	3,783.85	07-11-2026
22	XXXXXXXXXX6440	BHAGAT SINGH CHINGSUBAM	2,11,025.00	06-11-2026
23	XXXXXXXXXX3718	JAYAVANTH RAO	24,378.00	27-10-2026
24	XXXXXXXXXX3181	POONAM SINHA	1,926.60	07-11-2026
25	XXXXXXXXXX8330	ASHIM KUMAR SAHOO	4,04,244.60	06-11-2026
26	XXXXXXXXXX9114	MADHURA NIMBARAGI	5,26,827.05	07-11-2026
27	XXXXXXXXXX9694	AMIT KUMAR SINGH	6,65,070.24	07-11-2026
28	XXXXXXXXXX2581	SHRUTHI DADMODE	97,868.69	07-11-2026
29	XXXXXXXXXX8588	MOHAMED SALIM	30,232.00	06-11-2026
30	XXXXXXXXXX6251	RAKESH V	5,325.79	07-11-2026
31	XXXXXXXXXX6411	SAJEEV VISWANATHAN	2,055.16	07-11-2026
32	XXXXXXXXXX2732	BHARATHI SREEKANTH	8,50,333.23	07-11-2026
33	XXXXXXXXXX0577	PONJANDA SMITHA SOMAIAH	82,910.39	07-11-2026
34	XXXXXXXXXX6665	RAJU B J	2,154.00	07-11-2026
35	XXXXXXXXXX6932	G SURESH	11,095.00	06-11-2026
36	XXXXXXXXXX6560	JAYASHEELAMMA	1,593.32	07-11-2026
37	XXXXXXXXXX9262	REVATHI H	90,394.07	07-11-2026
38	XXXXXXXXXX7803	PRIYADARSHINI B DESAI	20,03,814.53	06-11-2026
39	XXXXXXXXXX6144	RAJ AYYAR	4,99,641.18	07-11-2026
40	XXXXXXXXXX0942	SHIVANI SINGH	8,01,527.00	06-11-2026
41	XXXXXXXXXX0988	K JAGADEESH CHANDRA	10,61,365.51	07-11-2026
42	XXXXXXXXXX6505	VIJAY SINGH THAKUR	4,077.95	07-11-2026
43	XXXXXXXXXX7545	K R MAYUR	4,74,146.58	07-11-2026
44	XXXXXXXXXX8522	BASALINGAPPA NILUGAL	7,47,585.10	07-11-2026
45	XXXXXXXXXX9808	GOUTAM MALOO	1,42,820.83	07-11-2026
46	XXXXXXXXXX8834	S GOPAL	6,77,650.45	07-11-2026
47	XXXXXXXXXX3959	AMBUJA CHETAN N K	19,87,852.27	07-11-2026
48	XXXXXXXXXX4020	SHUBHRA DEY	5,34,038.29	07-11-2026
49	XXXXXXXXXX5362	APARANJI B PATIL	67,663.45	07-11-2026
50	XXXXXXXXXX2253	VINODKUMAR K	4,06,921.57	06-11-2026
51	XXXXXXXXXX2252	MANJUNATH ADIVEPPA JAINAR	5,78,274.11	07-11-2026
52	XXXXXXXXXX3968	ABHAY ARUN DESURKAR	1,839.82	07-11-2026
53	XXXXXXXXXX8257	PRATEEK DIXIT	8,82,515.00	07-11-2026
54	XXXXXXXXXX4344	GOLLA BALAKRISHNA YADAV	8,05,698.00	07-11-2026
55	XXXXXXXXXX7685	K DEEPIKA PONNAPPA	5,25,657.76	07-11-2026
56	XXXXXXXXXX4870	N J VISHWANATHA	2,16,362.80	06-11-2026
57	XXXXXXXXXX3297	SYED NADEEM PASHA	10,18,513.82	07-11-2026
58	XXXXXXXXXX8141	DUSHALA CHINTAMAN POUNIKAR	4,26,260.11	07-11-2026
59	XXXXXXXXXX0122	VENKATESH KATTIMANI	2,98,532.68	07-11-2026
60	XXXXXXXXXX1107	RAGHAVENDRA KT	77,687.00	06-11-2026
61	XXXXXXXXXX3971	SUHASINI KALLAPPA	18,113.92	07-11-2026
62	XXXXXXXXXX6367	MUTTAM NAGAVIJAY SEKHAR	17,00,453.82	07-11-2026
63	XXXXXXXXXX6184	MAHESH SHETTY	14,89,811.82	07-11-2026
64	XXXXXXXXXX2428	PRAKASH GIRDHAR	14,87,028.20	07-11-2026
65	XXXXXXXXXX4504	NIRAJ SINGH	25,00,045.82	30-10-2026

Date : 09.11.2026 | Place : KARNATAKA **Sd/- HDFC BANK LTD.**

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS"). NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE", AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SEBI ICDR REGULATIONS.

PUBLIC ANNOUNCEMENT

(Please scan this QR code to view the DRHP and the Draft Abridged Prospectus)

Hindustan Coca-Cola

HINDUSTAN COCA-COLA HOLDINGS LIMITED

Our Company was originally incorporated as a private limited company named *"Hindustan Coca-Cola Holdings Private Limited"* under the Companies Act, 1956, pursuant to a certificate of incorporation dated February 21, 1997, issued by the Assistant Registrar of Companies, NCT of Delhi and Haryana. Our Company is an unregistered core investment company. Pursuant to order dated August 13, 1999, issued by the High Court of Delhi, under section 391 to 394 of the Companies Act, 1956, Bharat Coca-Cola Holdings Private Limited was amalgamated into our Company. Subsequently, upon conversion of our Company into a public limited company, the name of our Company was changed to *"Hindustan Coca-Cola Holdings Limited"* pursuant to resolutions passed by our Board dated May 29, 2026, and by our Shareholders dated August 13, 2026, and a fresh certificate of incorporation dated August 19, 2026, was issued by the Registrar of Companies, Central Processing Centre. For details in relation to changes in registered office of our Company, see *"History and Certain Corporate Matters - Changes in our Registered office"* on page 211 of the draft red herring prospectus dated November 6, 2026 (the "**DRHP**" or the "**Draft Red Herring Prospectus**").

Registered Office: B-91, Mayapuri Industrial Area, Phase-1, West Delhi, New Delhi- 110 064, Delhi, India. **Corporate Office:** Brigade Magnum, 7th-9th Floor, S.Y. No. 104 & 106/8 Amruthahalli VLG, Kodigehalli Gate, Hebbal, Bengaluru - 560 092, Karnataka, India
Telephone: +91-8147735858; **Website:** www.hindustancoca-cola.com; **Contact person:** Pooja Bedi, General Counsel, Company Secretary and Compliance Officer; **E-mail:** secretarialhindustan@coca-cola.in
Corporate Identity Number: U64200DL1997FLC085304

THE PROMOTERS OF OUR COMPANY: THE COCA-COLA COMPANY, HINDUSTAN COCA-COLA OVERSEAS HOLDINGS PTE. LTD, JUBILANT BEVERAGES LIMITED, JUBILANT BEVCO LIMITED, SHYAM SUNDER BHARTIA, HARI SHANKER BHARTIA, ARJUN SHANKER BHARTIA, SHAMIT BHARTIA, SHYAM SUNDER BHARTIA FAMILY TRUST AND HARI SHANKER BHARTIA FAMILY TRUST

INITIAL PUBLIC OFFER OF UP TO 997,461,456 EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF HINDUSTAN COCA-COLA HOLDINGS LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹[•] MILLION (THE "OFFER") THROUGH AN OFFER FOR SALE OF UP TO 997,461,456 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[•] MILLION ("OFFERED SHARES") BY HINDUSTAN COCA-COLA OVERSEAS HOLDINGS PTE. LTD. (THE "PROMOTER SELLING SHAREHOLDER") (SUCH SALE OF OFFERED SHARES, THE "OFFER FOR SALE"). THE OFFER INCLUDES A RESERVATION OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹10 EACH, AGGREGATING UP TO ₹[•] MILLION (CONSTITUTING UP TO [•] % OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [•] % AND [•] % OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY, RESPECTIVELY.

THE FACE VALUE OF EQUITY SHARES IS ₹10 EACH. THE OFFER PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, AND WILL BE ADVERTISED IN ALL EDITIONS OF [•], AN ENGLISH NATIONAL DAILY NEWSPAPER, AND ALL EDITIONS OF [•], A HINDI NATIONAL DAILY NEWSPAPER (HINDI ALSO BEING THE REGIONAL LANGUAGE OF DELHI, WHERE OUR REGISTERED OFFICE IS LOCATED), EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE STOCK EXCHANGES FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of *force majeure*, banking strike or similar unforeseen circumstances, our Company, along with the Promoter Selling Shareholder, in consultation with the BRLMs, may for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("**SCSBs**"), the Designated Intermediaries and the Sponsor Banks, as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. This Offer is being made through the Book Building Process in compliance with Regulation 6(1) of the SEBI ICDR Regulations wherein in terms of Regulation 32(1) of the SEBI ICDR Regulations not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to QIBs and such portion the "**QIB Portion**") provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), of which 33.33% shall be reserved for domestic Mutual Funds, and 6.67% shall be reserved for Life Insurance Companies and Pension Funds subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the Anchor Investor Allocation Price, in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation to NIBs of which (a) one third portion shall be reserved for Bidders with application size of more than ₹0.20 million and up to ₹1.00 million; and (b) two-thirds of the portion shall be reserved for Bidders with application size of more than ₹1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in other sub-category of the NIBs in accordance with SEBI ICDR Regulations and not less than 35% of the Net Offer shall be available for allocation to RIBs in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the ("**Employee Reservation Portion**"), subject to valid Bids received from them at or above the Offer Price. All Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA accounts and UPI ID (in case of UPI Bidders (defined hereinafter) using the UPI Mechanism), in which case the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as applicable to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Offer through the ASBA process. For details, see *"Offer Procedure"* beginning on page 439 of the DRHP.

This public announcement is made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing to undertake, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, an initial public offer of its Equity Shares pursuant to the Offer and has filed the DRHP along with the draft abridged prospectus each dated November 6, 2026 ("**Draft Abridged Prospectus**") with Securities and Exchange Board of India ("**SEBI**") and the Stock Exchanges.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP along with the Draft Abridged Prospectus each filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement by hosting it on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com where the Equity Shares are proposed to be listed, the website of the BRLMs, i.e. Kotak Mahindra Capital Company Limited at https://investmentbank.kotak.com/, Citigroup Global Markets India Private Limited at https://www.citigroup.com/global/about-us/global-presence/india/disclaimer, J.P. Morgan India Private Limited at www.jpmipl.com, Morgan Stanley India Company Private Limited at https://www.morganstanley.com/about-us/global-offices/asia-pacific/india, Axis Capital Limited at www.axiscapital.co.in, Goldman Sachs (India) Securities Private Limited at www.goldmansachs.com and IIFL Capital Services Limited at www.iiflcapital.com and the website of our Company at www.hindustancoca-cola.com. Our Company hereby invites the public to give their comments on the DRHP along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges, with respect to disclosures made in the DRHP along with the Draft Abridged Prospectus. The members of public are requested to send a copy of their comments to SEBI, to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein below. All comments must be received by SEBI and/or our Company and/or the BRLMs and/or the Company Secretary and Compliance Officer of our Company at their respective addresses mentioned herein below in relation to the Offer on or before 5:00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of SEBI ICDR Regulations.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares offered in the Offer have neither been recommended, nor approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the Bidders is invited to *"Risk Factors"* beginning on page 24 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the Red Herring Prospectus has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus, as there may be material changes in the Red Herring Prospectus from the DRHP.

The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on the main board of the Stock Exchanges. For details of the main objects of our Company as contained in its memorandum of association, see *"History and Certain Corporate Matters"* on page 211 of the DRHP. The liability of the members of our Company is limited. For details of the share capital, capital structure of our Company and the names of the signatories to the memorandum of association and the number of shares subscribed by them see *"Capital Structure"* on page 88 of the DRHP.

BOOK RUNNING LEAD MANAGERS

kotak® Investment Banking

Kotak Mahindra Capital Company Limited
27 BKC, 1st Floor, Plot No. C –27, "G" Block
Bandra Kurla Complex, Bandra (East),
Mumbai 400 051, Maharashtra, India
Tel: + 91-22 4336 0000
E-mail: hcch.ipo@kotak.com
Website: https://investmentbank.kotak.com/
Investor Grievance ID: kmccredressal@kotak.com
Contact Person: Ganesh Rane
SEBI Registration Number: INM000008704

citi®

Citigroup Global Markets India Private Limited
1202, 12th Floor First International Financial Centre (FIFC)
G-Block Bandra Kurla Complex, Bandra (East)
Mumbai 400 098, Maharashtra, India
Tel: +91-22 6175 9999; **E-mail:** hcch.ipo@citi.com
Website: https://www.citigroup.com/global/about-us/global-presence/india/disclaimer
Investor Grievance ID: investors.cgmib@citi.com
Contact Person: Ashwath Vohra/ Nilay Kala
SEBI Registration Number: INM000010718

J.P.Morgan

J.P. Morgan India Private Limited
J.P. Morgan Tower Off C.S.T Road,
Kalina Santacruz (East),
Mumbai 400 098, Maharashtra, India
Tel: +91-22 6157 3000
E-mail: HCCH_IPO@jpmorgan.com
Website: www.jpmipl.com
Investor Grievance ID: investorsmb.jpmipl@jpmorgan.com
Contact Person: Vidit Jain/ Rishank Chheda
SEBI Registration Number: INM000002970

Morgan Stanley

Morgan Stanley India Company Private Limited
Altimus, Level 39 & 40 Pandurang Budhkar Marg, Worli
Mumbai 400 018, Maharashtra, India
Tel: +91-22 6118 1000
E-mail: hcch_ipo@morganstanley.com
Website: https://www.morganstanley.com/about-us/global-offices/asia-pacific/india
Investor Grievance ID: investors_india@morganstanley.com
Contact Person: Priyank Rekhan
SEBI Registration Number: INM000011203

BOOK RUNNING LEAD MANAGERS

AXIS CAPITAL

Axis Capital Limited
Axis House, 1st Floor
Pandurang Budhkar Marg, Worli
Mumbai 400 025, Maharashtra, India
Telephone: +91 22 4325 2183
E-mail: HCCH.ipo@axiscap.in
Investor grievance ID: complaints@axiscap.in
Website: www.axiscapital.co.in
Contact Person: Tosit Agarwal/ Pavan Naik
SEBI Registration Number: INM000012029

Goldman Sachs

Goldman Sachs (India) Securities Private Limited
9th and 10th Floor, Ascent - Worli
Sudam Kalu Ahire Marg, Worli
Mumbai 400 025, Maharashtra, India
Tel: +91 22 6616 9000
E-mail: hcchipo@gs.com
Website: www.goldmansachs.com
Contact person: Rohan Johar/ Siddhant Choudhary
Investor grievance e-mail: india-client-support@gs.com
SEBI registration number: INM000011054

IIFL CAPITAL

IIFL Capital Services Limited
24th Floor, One Lodha Place
Senapati Bapat Marg, Lower Parel (West)
Mumbai 400 013, Maharashtra, India
Tel: + 91 22 4646 4728
E-mail: hcch.ipo@iiflcap.com
Website: www.iiflcapital.com
Contact person: Nishita Mody/ Pawan Kumar Jain
Investor grievance e-mail: ig.ib@iiflcap.com
SEBI registration number: INM000010940

REGISTRAR TO THE OFFER

KFINTECH
EXPERIENCE TRANSFORMATION

KFin Technologies Limited
301, The Centrium, 3rd Floor, 57,
Lal Bahadur Shastri Road, Nav Pada, Kurla (West),
Kurla, Mumbai 400 070, Maharashtra, India
Tel: +91-40 6716 2222
E-mail: hindustancocacola.ipo@kfintech.com
Investor Grievance ID: einward.ris@kfintech.com
Website: www.kfintech.com
Contact Person: William R
SEBI Registration No.: INR000000221

GENERAL COUNSEL, COMPANY SECRETARY AND COMPLIANCE OFFICER OF OUR COMPANY

Pooja Bedi
Brigade Magnum, 7th-9th Floor, S.Y. No. 104 & 106/8 Amruthahalli VLG, Kodigehalli Gate, Hebbal, Bengaluru- 560 092, Karnataka, India. **Tel:** +91-8147735858; **E-mail:** secretarialhindustan@coca-cola.in; **Website:** www.hindustancoca-cola.com

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **HINDUSTAN COCA-COLA HOLDINGS LIMITED**
On behalf of the Board of Directors
Sd/-
Pooja Bedi
General Counsel, Company Secretary and Compliance Officer

Place : New Delhi
Date : November 8, 2026

HINDUSTAN COCA-COLA HOLDINGS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP and Draft Abridged Prospectus each dated November 6, 2026 with SEBI and the Stock Exchanges. The DRHP and Draft Abridged Prospectus shall be available on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited at https://investmentbank.kotak.com/, Citigroup Global Markets India Private Limited at https://www.citigroup.com/global/about-us/global-presence/india/disclaimer, J.P. Morgan India Private Limited at www.jpmipl.com, Morgan Stanley India Company Private Limited at https://www.morganstanley.com/about-us/global-offices/asia-pacific/india, Axis Capital Limited at www.axiscapital.co.in, Goldman Sachs (India) Securities Private Limited at www.goldmansachs.com and IIFL Capital Services Limited at www.iiflcapital.com and the website of our Company at www.hindustancoca-cola.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled *"Risk Factors"* on page 24 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP for making any investment decision and should rely on the RHP, when filed, for making an investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction, including India. This announcement has been prepared for publication in India only and is not for publication or distribution, directly or indirectly, in or into the United States. The Equity Shares offered in the Offer have not been and will not be registered under the United States Securities Act of 1933, as amended (the "**U.S. Securities Act**") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) in the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act and referred to in the DRHP as "U.S. QIBs"; for the avoidance of doubt, the term U.S. QIBs does not refer to a category of institutional investor defined under applicable Indian regulations and referred to in the DRHP as "**QIBs**") in transactions exempt from, or not subject to, the registration requirements of the U.S. Securities Act, and (b) outside of the United States in offshore transactions as defined in and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur. There will be no public offering of the Equity Shares in the United States

CONCEPT

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
RAJANISH JAYSEN	RAJANISH JAYSEN	NSE - AP0291573791 BSE - AP01067301178527	A7 1501 ELITA PROMENADE APTS J P NAGAR 7TH PHASE RBI LAYOUT BANGALORE SOUTH PO JP NAGAR BANGALORE 560078

Please note that above mention Authorised Person (AP) is no longer associated with us. Any person henceforth dealing with above mention AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, Investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.

kotak neo Kotak Securities Limited. Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PLC134051, Telephone No.: +22 43360000, Fax No.: +22 67132430. Website: www.kotakneo.com. Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A K Vaidya Marg, Malad (East), Mumbai 400097. Telephone No: 42856825. SEBI Registration No: INZ000200137 (Member of NSE, BSE, MSE, MCX & NCDEX), AMFI ARN 0164, PMS INP000000258, and Research Analyst INH000000586. NSDL/CDSL: IN-DP-629-2021, Compliance Officer Details: Mr. Hiren Thakkar Call: 022 - 4285 8484, or Email: ks.compliance@kotak.com.

Maharashtra Industrial Township Limited
(A Government Undertaking)
Regd. Off.- Udyog Sarathi, MIDC Office, Marol Industrial Area, Andheri East, Mumbai-93
Tel. No. 022-26879956 website: www.auric.city CIN: U74999MH2014SGC260132

EXPRESSION OF INTEREST

Selection of City Manager for Operation and Maintenance of, Roads, Drains, Culverts, Minor and Major Bridges, Water Supply, Sewerage, Sewage Treatment Plants, Common Effluent Treatment Plants, ICT Infrastructure and Associated City Infrastructure at AURIC Shendra Bidkin Industrial Area, Chhatrapati Sambhajinagar, Maharashtra on Public Private Partnership (PPP) Basis.

(Tender No.: MITL/SBIA/EOI/2026-27/01)

The tender details are available at **https://aitl.eproc.in, www.auric.city.** Interested applicants are requested to submit their document responses online by 1500 hrs on or before 26th Nov 2026. A non-refundable processing fees of INR 25,000/- + GST shall be paid along with the submission through MITL's online e-procurement portal.

Sd/-
Managing Director, MITL

EXPRESS Careers

INDIAN PORT RAIL & ROPEWAY CORPORATION LIMITED
(A company under Ministry of Port, Shipping & Waterways, Government of India)
4th Floor, Nirman Bhavan, Mumbai Port Trust Building, M. P. Road, Mazgaon (E), Mumbai - 400 010. Phone No. 022-66566335, Fax No. 022-66566336, Email : hr@iprcl.in
CIN No: U60300DL2015PLC282703 (An ISO 9001, 14001, 45001 & 37001 Certified Company)

SAGARMALA

ADVERTISEMENT NO: IPRCL/MUM/HR/REC.04/2026

Applications are invited from experienced and result oriented Indian Nationals for the following posts :

(1) CGM(Projects)/E8-05 (01-New Delhi, 01-Bhubaneswar, 01-Chennai, 01-Kolkata & 01-Visakhapatnam) (2) CGM(Electrical)/E8 - 01 at Mumbai, (3) CGM(S&T)/E8 - 01 at Mumbai, (4) CGM(Mechanical)/E8-01 at Mumbai (5) AGM-E6/JGM-E5 (Civil)-02 (01-Visakhapatnam & 01-Chennai or Kolkata) (6) JGM(Electrical)/E5-02 (01-Mumbai & 01-Bhubaneswar) (7) Sr. Manager-E3 / Manager-E2 (Electrical) - 02 (01-Mumbai & 01-NMHC-Lothal) (8) Dy. Manager (Finance)/E1 - 01 at Mumbai (9) Dy. Manager (Mechanical)/E1 - 01 at Paradip

For eligibility criteria and format of application etc. please visit on website **www.iprcl.in** then click on Careers / Vacancy OR **www.ipa.nic.in** then click for Whats New/Ports/Other Organization Advertisement/ Indian Port Rail & Ropeway Corporation Ltd. Last date of receiving applications in IPRCL Office is **04.12.2026**. The application in prescribed format along with copies of requisite certificates / documents and detailed CV should be sent only by post / courier or dropped personally within due date addressed to: **Chief General Manager (HR), Indian Port Rail & Ropeway Corporation Limited, 4th Floor, Nirman Bhavan, M.P. Road, Mazgaon (East), Mumbai - 400010.**